

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO ----- OF 2024

IN THE MATTER OF:

NANDA JHODIA & ANOTHER

APPLICANTS

VERSUS

Utkal Alumina International Ltd and ORS

RESPONDENTS

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S.Pani → *A.Padhy*

PLACE: BHUBANESWAR

SANKAR PRASAD PANI

ASHUTOSH PADHY

DATE: 23rd JAN 2024

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Applicants are invoking the jurisdiction of this Honble Tribunal at the behest of all the villagers of Lachhuguda who have been continuously raising the issue of Noise and Air pollution because Conveyor Belt and Medium Junction House and transportation of heavy vehicles of the private respondent Unit and inaction of the state pollution control board in taking stringent action against the defaulting unit for violation of conditions of Consent To Operate. As revealed from the records there is continuing non-compliances since the inception of the unit and the local people are at the receiving end of the pollution while the private respondent use to take the cream of the profit. There are photographic and video evidences suggesting huge amount of Air Pollution and the SPCB has also acknowledged the pollution in their inspection reports. In case of continuing non-compliances the CTO of the unit should have been revoked and the unit ought to have been closed as per the Section 31 A of the Air Act 1981.

LIST OF DATES

31/10/2022	Order of the Hon'ble High Court of Orissa
22/12/2022	Inspection report
06/01/2023	Second inspection report
06/01/2024	Photographs of site showing pollution

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National
Green Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2024

IN THE MATTER OF:

1. Nanda Jhodia, S/o Lokanath Jhodia, Aged about 55years At:-
Lachhuguda, Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha
2. Susanta Gouda, S/o Lokanath Gouda, Aged about 32 years At:-
Lachhuguda, Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha.
Odisha

APPLICANTS

Versus

1. M/s Utkal Alumina International Ltd, Represented by It's Managing
Director At/Po-Tikri, Dist.,, Rayagada - 765015
Email: sunita.narayan@adityabirla.com
2. **STATE OF ODISHA** Through Chief Secretary, Government of
Odisha, Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751002
email: csori@nic.in

3. Revenue Divisional Commissioner Southern Division, Berhampur,
At/Po- Courtpeta, Forest Colony, Brahmapur, Odisha 760004,
Email- rdcbmp@nic.in
4. **District Collector, Rayagada** At/Po/Dist- Rayagada, 759001,
Odisha , Email: dm-rayagadal@nic.in
5. **Member Secretary, Odisha State Pollution Control Board**
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012,
Odisha Email: paribesh1@ospcboard.org, ms.spcb@ospcboard.org
6. **Superintendent of Police, Rayagada**
At/Po/Dist-Vidya nagar 1st lane, Kapilas Rd, New Colony,
Rayagada, Odisha 765001 sprgda.odpol@nic.in
7. The Member Secretary, Central Pollution Control
Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email:
mccb.cpcb@nic.in, ccb.cpcb@nic.in
8. The Secretary, Ministry of Environment and Forest Climate
Change, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, [secy-
moef@nic.in](mailto:secy-moef@nic.in)
9. Deputy Director General of Forests (C), **Ministry of
Environment, Forest and Climate Change**, Integrated Regional
Office, Bhubaneswar), A/3, Chandersekharpur, Bhubaneswar –
751023, Email: roez.bsr-mef@nic.in

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicants are challenging the continuous Air pollution and noise pollution by the private respondent.

IT IS MOST RESPECTFULLY SHOWETH

1. The applicants are villagers of Lachhuguda where the conveyor belt transfer point of the private respondent exists. There has been continuous noise and dust pollution in the surrounding of the transfer point. The villagers have consistently brought the issue of Pollution caused by the unit to the notice of all concerned authorities through petitions and complaints. Despite of repeated complaints the authorities did not take stringent action to restrain the private respondent from causing POLLUTION DUE TO CONVEYOR BELT, RED MUD POND, ASH POND, OF UTKAL ALUMINA INTERNATIONAL LIMITED, DORAGUDA for which the applicants have brought this application before the Hon'ble Tribunal.

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2. The alleged unit is an Alumina Refinery Unit L.e. M/s Utkal Alumina International Ltd (M/s UAIL) which is located at Doraguda, PO: Kucheipadar in the district of Rayagada • M/S UAIL comprises of two major facility i.e. (1) Alumina Refinery (Calcined Alumina):2.27 MTPA and (2) Co-Generation Thermal Power Plant (Coal Based): 3x30 MW.The plant is having valid CTO up to 31.03.2026 of SPCB, Odisha vide letter dtd.15.03.2022 for following products

- | | |
|---------------------|----------------------------|
| 1) Calcined Alumina | 2.27 Million Ton per Annum |
| 2) Thermal Power: | 3x30 MW |

3. The primary crushed bauxite (-150 mm), from **Baphlimali Bauxite Mines is conveyed by 18.1km LDC** (Long Distance Conveyor) and discharged into transfer hopper. Belt Conveyor below the transfer hopper feeds the bauxite to storage (Stacker) conveyor leading to the stockpiles. The stacker system of **1500 TPH capacity** consists of a long storage conveyor with a mobile boom conveyor mounted on a travelling platform and a tripper mounted on the same platform which ensures the transfer of bauxite from storage conveyor to the stacker boom conveyor.The stacker system delivers the bauxite to one of the two stockpiles, each of 180,000T capacity, which is approximately equivalent to 30 days of bauxite requirement. At any given time one stockpile will be under reclamation. When the stack formation is complete, the stacker will move to the other stockpile and interchange its position with the reclaimers.

4. That because of the inaction of the state respondents and pollution control board, the villagers has approached the Honble Orissa Highcourt and Honble court disposed of the matter directing the Revenue Divisional Commissioner to take appropriate action in accordance with law. Copy of order dated 31/10/2022 is annexed here with as ANNEXURE-1
5. That pursuant to order of Honble Highcourt, the committee constituted by DM Rayagada visited the site on 20/12/2022 and the finding of committee is reproduced as follows

“REPORT OF THE COMMITTEE HEADED BY SUB-COLLECTOR RAYAGADA TO RE EXAMINE THE POLLUTION HAZARDS CAUSED DUE TO RUNNING OF CONVEYOR BELT. RMP. ASH POND. ROD MILL MEDIUM JUNCTION HOUSE AS WELL AS MOVEMENT OF VEHICLES ON THE VILLAGE ROAD BY M/S UAIL. DORAGUDA IN PURSUANCE TO THE ORDER OF THE COLLECTOR & DM. RAYAGADA VIDE ORDER NO.245/X-13/2022. DTD 17.12.2022 OF

As per the instruction of the RDC (SD), Berhampur in his Court on 15.12.2022 during hearing in connection with WP(C) No. 24990/2022 filed by Sri Nanda Jhodia & 04 others of Lachhuguda, a Committee was constituted by the Collector & DM, Rayagada vide Order No. 245/X-13/2022, dtd 17.12.2022 and the team comprising Sub-Collector, Rayagada (as Chairman of the Committee), Spl LAO, Rayagada (as Member), RO, SPCB, Rayagada (as Member). Tahasildar, Kashipur (as Member), RTO, Rayagada (as Member) to re-examine the pollution hazards **caused due to running of Conveyor belt, RMP, Ash Pond, Rod Mill,**

Medium Junction House as well as movement of vehicles on the village road by M/S UAIL, Doraguda.

The above Team under the Chairmanship of Sub-Collector, Rayagada visited the alleged site on **20.12.2022** to verify the genuineness of the Complaint. The team first visited the site of **D-Bagirijhola UP School at 2.30 PM on that day which is located just adjacent to the overhead long distance bauxite conveyor**. As alleged by the School President & School Teachers, there is more **nuisance of noise created while running of the belt conveyor**. At the time of enquiry, the belt **conveyor was not in operation**, so noise monitoring could not be conducted by the SPCB.

Thereafter, the team proceeds to the ash pond site at 3.30PM for enquiry. The ash pond is around 3 km away from the Lachhuguda village. During visit, the team found that, ash slurry disposal of UAIL through pipeline was going on. Free Board of 1.5 m in the ash pond was found to be maintained as per SPCB condition. Dyke of ash pond was found to be in good condition and dyke slope was maintained through grass turfing. As alleged by the local villagers, there were **mishaps with the cows & buffaloes when they are coming to ash pond** to drink water when they are thirsty. The villagers demanded for tight security in the ash pond area to avoid such mishaps. There were only 2 security personnel marching the entire ash pond area which is not adequate. The industry shall deploy more numbers of security personnel with entry gate system at the ash pond area to prevent any unauthorized entry of human as well as animals. The team also suggests for **deployment of mist cannon (mobile type) at the ash pond area for better dust suppression in the ash pond area** during dry season.

After that, team proceeds to **RMP (red mud pond)** site of the industry where dry disposal of red mud was found. **There was dust deposition found over the leafs of trees inside the RMP area which reflects about non-utilizing of dust suppression measures like mobile water tanker, mist cannon. The internal road of RMP was also found to be slightly deteriorated which needs immediate maintenance to avoid any dust nuisance.**

Thereafter, the team proceeds to **Medium Junction House** area of **long distance belt Conveyor** which is located near to village Lachhuguda. As alleged by the villagers of Lachhuguda, they are suffering a lot due to dust and noise created from the Belt conveyor and the junction house. At the time of enquiry, the belt conveyor was not in operation, so noise monitoring could not be conducted by the SPCB. It was reported by the maintenance team of the industry at 6.30PM on that day, that some major repairing work (i.e. Gear Box-2 High Speed D-Coupling Work) is going on with the Belt Conveyor and it will take more time to resume. The team interact with the villagers on various issues & their specific demand (**Declare the Lachhuguda village as DP status**) and the team wait up to night 10 PM till conveyor runs for the purpose of noise & dust monitoring. Only to assess the road dust emission, AAQ monitoring was conducted by the SPCB at 2 locations of the village Lachhuguda. The Team suggested that, in the absence of running of belt conveyor, it is impossible to assess the actual dust load & noise in the village Lachhuguda due to impact of running of belt conveyor & Junction house. So, the industry may please be directed to intimate a suitable date on running of the long distance conveyor, so Board shall conduct the AAQ monitoring to assess the dust load in the Lachhuguda village area.

Copy of REPORT SIGNED ON 22/12/2022 is annexed here with as **ANNEXURE-2**

6. That the committee again visited the site on **6/01/2023** in order to properly verify the pollution hazards at Lachhaguda village during operation of the belt conveyor & to re-examine the complaint as alleged is the presence of responsible Technical Officer from the industry and the state pollution control board. The observations are as follows

OBSERVATIONS:

- The industry has also obtained Hazardous Waste Authorization from OSPCB vide No. IND-IV-HW-931/9663, dtd14.07.2021 which is valid upto 31.03.2026.
- The Alumina Refinery Plant & Co-Generation Thermal Power Plant along with long Distance Bauxite Belt Conveyor of M/s UAIL were in operation on the day of enquiry. The village Lachhuguda is located at a distance about 2 Km away from the UAIL plant site and around 800 mtrs away from the RMP site. **The Intermediate junction house of the long distance Bauxite Conveyor (i.e. mines to refinery) exists at a distance about 40- 50 mtrs away from Lachhuguda village.**

VARIOUS IN-HOUSE MEASURES TAKEN BY THE INDUSTRY FOR CONTROL OF A POLLUTION INSIDE ITS PREMISES ARE SUCH AS: The sources of air pollution of the plant are boilers. DG sets, calcination plant and **fugitive emissions from Belt Conveyor & junction houses**. Various air pollution control measures adopted in the unit are such as:

- a) Bauxite being conveyed from **Baphlimali mines to plant Bauxite yard through 18.2 k Belt conveyor with single Transfer station & installed under hood cover.** Other raw materials i.e. Lime, FO & LDO are being transported by Rail as informed.
- b) Water sprinkling systems have been provided at Bauxite conveyor transfer points Bag Filter at Bauxite crusher House & at screens to control fugitive dust emissions.
- c) Greenbelt has been developed within plant premises, railway corridor, RMP & ash pond area.
- d) Industry has provided separate ESP (Single Pass, 4 Fields) at Calciner I, II & I followed by separate MS stack of height 136 m each to control PM emissions.
- e) Industry has provided separate ESP (Two Pass, 7 Fields in each pass) at CF Boiler I, II III & connected with common RCC stack of height 150m.
- f) Industry has installed separate CEMS (Continuous Emission Monitoring System) at flu stacks of Coal Fired Boilers (PM, SO₂) & stacks of Calciners (PM). RT-DAS (Real Time Data Acquisition System) has been provided for data transmission to SPO server. (Online Monitoring Report downloaded from RTDAS is enclosed).
- g) Industry has installed CAAQMS (Continuous Ambient Air Quality Monitoring System with RT-DAS within its plant premises for monitoring of PM₁₀; PM_{2.5}. SO₂; NO₂& CO (Online Monitoring Report downloaded from RTDAS is enclosed).

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- h) Industry has provided Pneumatic conveying system at hoppers of ESPs of C F Boiler for collection of bottom ash and fly ash in silos. Bag filters provided at silos to control fugitive dust emissions.
- i) Major parts of internal roads of existing plant have been black topped/concreted Fixed type water sprinklers in Power plant area & water Tankers are provided for dust suppression on road.
- j) The industry has provided mechanized sweep machine and mobile water tankers for dust suppression in plant area.
- k) The Industry has installed dry fog system at Wagon Tripler & Transfer points conveyed to coal stack yard through pipe conveyor. Bag Filters are provided at coal crusher House & screens for control of fugitive dust emission.
- l) Wet Scrubber system has been provided in Lime handling Plant to control the fugitive dust emission.
- m) Alumina conveying is through Belt conveyor under covered hood from calciners to Silos. Alumina Silos are provided with Bag Filters to control fugitive emissions.
- n) The unit has provided water jet sprinklers for water spraying at the RMP area keep the red mud wet in the pond to prevent it from being air borne.
- o) The industry is utilizing Ash pond intermittently. Industry is also disposing ash for filling low laying area within plant premises. Water sprinkling through Tankers & few sprinklers is being carried out in dry ash disposal area for dust suppression.

AAQ MONITORING:

To assess the ambient air quality (AAQ) in Lachhuguda village during running of the Industry's Bauxite Conveyor which passes nearby the Lachhuguda village, AAQ monitoring was conducted at two different locations during inspection, such as, (1) Over the roof of house of Bhawani Gouda in Lachhuguda village, (ii) over the roof of house of Rameswar Gouda in Lachhuguda village.

It is revealed from the AAQ monitoring report that the Ambient Air Quality parameters w.r.t. SO₂ & NO, for the two different locations are within the norm.

It is revealed from the AAQ monitoring report that the Ambient Air Quality parameter w.r.t. PM₁₀ for the two different locations i.e (1) Over the roof of house of Bhawani Gouda in Lachhuguda village, (ii) over the roof of house of Rameswar Gouda in Lachhuguda -village are within the norm.

- During earlier monitoring by SPCB team on dtd 09.12.2022, Ambient Air Quality parameter w.r.t. PM₁₀ for the location within the village Lachhuguda was exceeded the prescribed norm that time. This exceedance in PM₁₀ value was due to **non- functioning of dry fog system installed at medium junction house and Bauxite Conveyor passing near the Lachhuguda village.**

During further enquiry, on dtd 31.12.2022 the committee found that the raw material Le. Bauxite conveyed from Mines to Doraguda Plant site through belt conveyor was in wet / moist condition resulting in less dust dispersion to outside. Apart from that the dry fog system for the purpose of dust suppression provided at the medium junction house transfer point for long distance conveyor was found to be functioning properly which further reduces the dust impact to outside. The proper

functioning of dry fog system reflects that the industry has done proper maintenance on dry fog system to overcome such problem raised earlier.

WATER QUALITY MONITORING:

The ground water quality of the village Lachhuguda has been assessed to see the suitability of ground water for domestic applications. To assess the quality of water, Water samples from three tube wells (i.e. (1)Tube well near Gouda Street, (ii)Tube well near Jhodia Street & (iii)Tube well near Harijana Street) located in Lachhuguda village were collected. As per the analysis report, the parameter w.r.t. **turbidity does not meet the prescribed norms of the Board. So it is not suitable for direct consumption as drinking water.**

NOISE MONITORING:

On the basis of complaint of villagers that they are suffering a lot from the noise created due to running of long conveyor (mines to plant) which is located very near to their village Lachhuguda, Laboratory Team of SPC Board, Rayagada has conducted the sound level monitoring at three different locations i.e (1) Near House of Sudarshan Gouda within the village Lachhuguda adjacent to transfer point i.e, Medium Junction House of M/s UAIL, (ii) Near Jagyan Mandap within the village Lachhuguda, (iii) Within the village Lachhuguda (Centre). It is revealed from the noise monitoring report that the **noise reading (LeqdB(A)) taken within the village at all locations in day time during inspection found to be exceeded the prescribed norm.**

CONCLUSION & RECOMMENDATION:

Though the industry has taken certain measures for pollution control, but for better environmental management the industry shall take immediate necessary steps on the following

□ Industry has to ensure proper & efficient functioning of all dust suppression systems to avoid any fugitive emissions from plant towards nearby village.

The industry should regularly **maintain and check the dry fog system operating with high pressure in the aforesaid junction house area for control of dust to the nearby village Luchuguda**. The industry shall also explore for installation of Dust Extraction System I.e. Bag filter / Dust suppression System like Ultrasonic Fogging System (as latest technology based) in the intermediate junction house area for effective dust control

The industry shall ensure the **complete covering & enclosure of intermediate junction house and proper hood covering of Bauxite Conveyors to control of noise during operation of the unit**.

• The unit shall proactively take suitable steps (Le **concreting of the road passes along the Village Lachhuguda, Regular water sprinkling along the said road and plantations**) so that the Ambient Air Quality in the village area will be always maintained within the prescribed norm. Copy of the report dated 6/1/2023 is annexed here with as **ANNEXURE-3**.

7. That the photographs dated 06/01/2024 which shows that there is a thick layer of dust above the trees, houses, cultivated lands, water bodies. Copy of the photographs dated 06/01/2024 is here unto annexed as **ANNEXURE-4**.

8. **That during inspection the speed of the conveyor belt is reduced to half to minimise the noise and dust pollution and after inspection they use to operate in the original speed of 1500TPH.**
9. That there is least possibility of coexistence of villagers with the polluting Medium Junction House and Conveyor belt of the private respondent considering its close proximity to village .If the unit is not shifted from the village and the villages are ready to be relocated if the government consider them as displaced person and the benefits are extended to them.
10. That the MOEF&CC granted EC to the proposed unit on dated 25th June 2018 for the enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW), and the unit was granted CTO by the SPCB Odisha on dated 06/10/2023, copy of the EC dated 25/06/2018 and copy of the CTO dated 06/10/2023 is here unto annexed as ANNEXURE-5.

GROUND

- A. That the Consent to Operate order is liable to be revoked for continuous non-compliance of the conditions imposed in Consent to Operate.
- B. That the unit is liable to be close down as the continuous pollution caused by it disturbing the peace and tranquility of the locality
- C. In order to protect the environment, the precautionary approach shall be widely applied by States according to their capabilities. Where

there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation. The precautionary principle comes into play, which shifts the 'burden of proof' on the proponent of the activity to show that his activity does not pose a threat of severe harm to the environment. The Supreme Court of India ("SC") adopted the 'strong' version of the principle as part of the 'law of the land' in the Vellore Citizens Welfare Forum v. Union of India and Ors. ("Popularly known as **Vellore Case**" 1996 5 SCC 647, WP 914/1991 Judgement dated 28/08/1996)

D. That Section 20 of the NGT Act, 2010 recognises the three core principles while passing any order, decision or award, and states that the Tribunal shall apply three core principles, including the '**principles of sustainable development, precautionary principle, and the polluter pays principle**'. The principles have the potential to play an important role in shaping the performance of industries/commercial enterprises and make them adopt environmentally responsible practices.

E. That the operation of a defaulter unit is against the Precautionary Principle. The Precaution may be defined as "caution in advance", "caution practiced in the context of uncertainty", or informed prudence.

Two ideas lie at the core of the principle: one of the primary foundations of the precautionary principle, and globally accepted definitions, results from the work of the Rio Conference, or "Earth Summit" in 1992. Principle 15 of the Rio Declaration notes

F. The degradation of environment caused by the industry or any damage to the environment has to be made good by the industry. The industry has been a persistent defaulter and any direction to comply with the conditions of the consent order is in conformity with law

G. State Pollution Control Board, Odisha vs M/s Swastik Ispat Pvt. Ltd. Appeal No 68 of 2012, a five judge bench of NGT Newdelhi, delivered the judgment on 9th January 2014 has addressed the issue of Periodic Inspection and the role of SPCB when a unit failed to comply the CTO conditions . The relevant paragraphs are reproduced as follows

“71. Section 21 of the Air Act places restrictions, both on establishment and operation of any industrial plant located in an air pollution control area without previous consent of the Board. The legislative intent behind this provision would lead to decipher two concepts - one, the consent for the purpose of establishing an industrial plant while the other for operation of that plant. The purpose of this Section is to ensure that when a unit or an industrial plant is given consent to operate, the unit ought to have satisfied all the conditions

stated in the order of consent to establish and would have installed the requisite effluent treatment plants and other anti-pollution devices to ensure that it causes no pollution. It necessarily implies that this is the rule and permitting a unit to operate, subject to satisfaction of certain time bound conditions, is an exception, that too a rare one. **To adopt exception as a rule is not the intent of this law.** We are unable to appreciate the practice adopted by the Boards for granting consents for short terms like on a yearly or six-monthly basis and that too subject to varied conditions. Consent to operate should be granted preferably for a longer period and continuation should require maintenance and operation of the plant ensuring 'no pollution'. It must not be used as a device to hamper industrial development and cause avoidable loss to the industry. The purpose should be prevention and control of pollution. For better management of its affairs and for ensuring prevention and control of pollution, the Board should adopt the practice of granting consents for a substantial and reasonable period while ensuring that the anti-pollution devices and the Effluent Treatment Plants have been installed and the unit is 'compliant' and 'non-polluting' one. The scheme behind Sections 21 to 26 and 31A of the Air Act is that the Board is empowered to grant, refuse, renew and even cancel the consent. **Wherever an industry to whom the consent has been granted conditionally, fails to satisfy or comply with the**

conditions imposed, the Board can withdraw the said consent in accordance with law. Thus, there is no purpose in law to grant consent for six months or three months, as has been done in the present case. This certainly **appears to us to be an arbitrary exercise of powers.** Greater obligation is placed upon the Board, particularly in view of the Constitutional mandate to prevent and control pollution and to ensure that a clean and decent environment is provided to the public at large. This is the statutory obligation upon the Board. The Board must formulate its policies in a manner which will be in consonance with the scheme of the Air Act and the Constitutional mandate and would better serve the public interest.

72. Thus, we direct that the Boards henceforth **shall clearly formulate their inspection policy, which should be fair, transparent and objective.** Further, we direct that all the Boards henceforth **shall grant consent to operate only to those units which have satisfied the conditions imposed and have installed ETP/Antipollution devices as directed under the order of consent to establish. Such units should also be compliant and non-polluting.** The consent should be granted preferably for a period of two years or even more. During the period thus allowed, the Board should make inspections in terms of its 'inspection policy'. **If the unit/industry is found to be defaulting, has failed to comply with the conditions of**

the consent order or failed to install ETPs/Antipollution devices and there is malfunctioning of the unit, the consent should be revoked or renewal denied in accordance with the provisions of the Air Act. Such mechanism should be a rule and its exception is to be in rare cases.

73. Wherever the Board requires a unit to furnish bank guarantee for compliance of conditions of consent order, installation of antipollution devices and ensuring that it is a pollution-free unit, then, in such cases, the Board should ensure that its order provides for a **‘time targeted action plan’**. In default of which and upon inspection, such bank guarantee would be liable to be invoked/encashed for environmental compensation and restoration purposes. Making such provision would ensure, on the one hand, that the industry does not cause avoidable pollution and on the other, the Board performs its functions timely and effectively.

LIMITATION

That there is a subsisting cause of action which is clear from the photograph dated 06/01/2024 hence the original application is not barred by limitation.

INTERIM PRAYER

The Hon'ble Tribunal may be pleased to iConstitute an independent fact finding committee of Central Pollution Control Board and experts from IIT Kharagpur to assess the efficacy of Pollution Control Devices and actual operation of such antipollution control

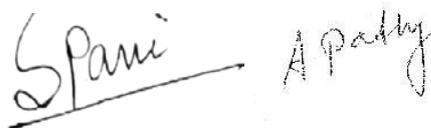
devices by energy audit and other scientific methodology and further assess the environmental compensation for ecological loss. **ii)**The Consent to Operate Order granted in favor of Private Respondent may be suspended till full compliance of all the conditions imposed in Consent to Operate Letter, pending disposal of the original application.

PRAYER

In view of the facts and ground set out in the Original application, the applicants humbly pray for the following reliefs

- I. Direct the private respondent to shift the conveyor belt away from the human habitation or displace the habitation from the existing conveyor belt with appropriate rehabilitation measures.
- II. Direct the private respondent to restore the land and water bodies which has been polluted by the private respondent to its original condition
- III. Impose exemplary penalty on the private respondent for grossly violating the environment norms and causing environmental pollution and inconvenience to general public.
- IV. Direct CPCB to compute the environmental compensation for past violation.
- v. Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

BY THE APPLICANTS



THROUGH ADVOCATES

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO OF 2023/EZ

IN THE MATTER OF:

NANDA JHODIA & ANOTHER

APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS ...

RESPONDENTS

Affidavit

23/1/24

I, Susanta Gouda, S/o Lokanath Gouda, Aged about 32 years At:- Lachhuguda,
Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha, hereby solemnly
affirm, and declare as under:

1. That I am the one of the Applicant in the abovementioned Original Application.
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
3. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction

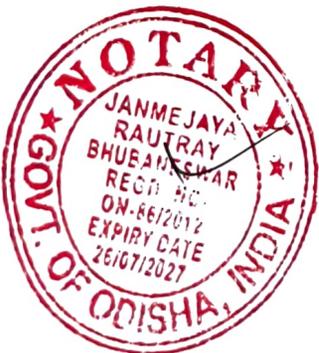
Susanta Gouda
DEPONENT

VERIFICATION

Verified on this the 23rd day of January, 2024 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

[Signature]
Identified By

Susanta Gouda
DEPONENT



The above named deponent(s) being duly identified by Sri. *S.P. Sengupta* Advocate, Bhubaneswar. Appears before me at *Bhubaneswar* on oath the contents of his / her / their affidavit are true to the best of his / her / their knowledge and belief.

JANMEJAYA RAUTRAY
NOTARY, GOVT OF ODISHA
BHUBANESWAR
REGD. NO-ON-86/2012
Mob. No. - 9337121273

Deponent(s) *[Signature]* Notary, Bhubaneswar

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO OF 2024/EZ

IN THE MATTER OF:

NANDA JHODIA & ANOTHER

APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS ...

RESPONDENTS

Affidavit

23 JAN 2024

I, Nanda Jhodia, S/o Lokanath Jhodia, Aged about 56years At:- Lachhuguda,
Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha, hereby solemnly
affirm, and declare as under:

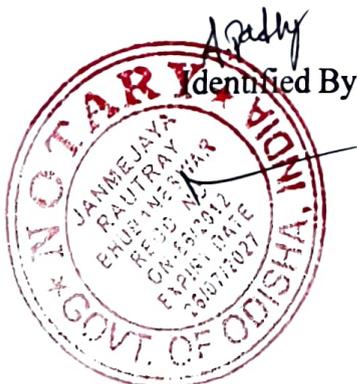
1. That I am the one of the Applicant in the above mentioned Original Application.
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
3. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified on this the 29th day of January 2024 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.



Identified By *[Signature]*

The above named deponent(s) being duly identified by *[Signature]* at *[Address]* Bhubaneswar.

[Handwritten Signature]

DEPONENT

Appears before me on oath that the contents of the affidavit are true to the best of their knowledge and belief.

23 JAN 2024

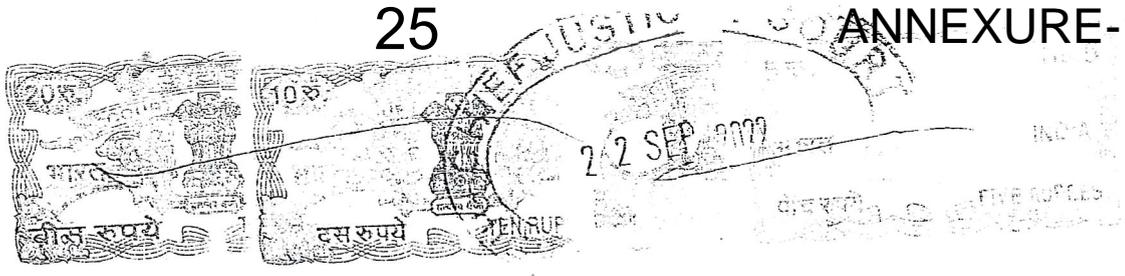
Notary, Bhubaneswar

[Signature]
JANMEJAYA RAUTRAY

NOTARY, GOVT. OF ODISHA
BHUBANESWAR

REGD. NO-ON-85/2012

Mob. No. - 9337121273



43167

IN THE HIGH COURT OF ORISSA: CUTTACK
(ORIGINAL JURISDICTION CASE)

W.P. (C) NO. 24990 /2022

(Code No. 210150)

In the matter of:

An application under Article 226 and 227 of the Constitution of India.

AND

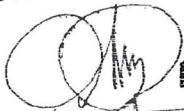
In the matter of:

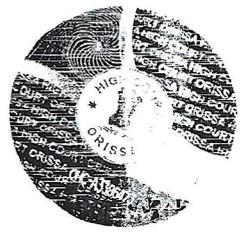
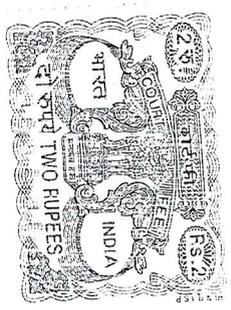
An application challenging illegal action of the Op. parties for non- taking any steps to check the Sound Pollution, Dust pollution, Air pollution, caused due to the running of Conveyor belt, Red mud pond, Ash pond, Road Mill, L.D.C Mejh (Medium Junction House), as well as for the movement of heavy vehicles inside the village road and further challenging the illegal action of the opposite parties for non taking steps for shifting of the same as well as for non-taking any steps for providing alternative housing accommodation and other rehabilitation facilities, in pursuant to the Orissa Resettlement and Rehabilitation Policy, 2006, for the acquisition of the entire agricultural land of the ^{petitioners & the} villagers i.e., Vill- Lachuguda, Tahasil-Kashipur, Dist-Rayagada.

AND

In the matter of:

Presented in Court


B.O.
22/09/2022





Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK
21/9/2022

-2-

1. Nanda Jhodia, aged about 55 years,
S/o- Late Lokanath Jhodia
 2. Susanta Gouda, aged about 32 years,
S/o-Late Lokanath Gouda,
 3. Somanath Gouda, aged about 22 years,
S/o-Late Satrughana Gouda,
 4. Arjuna Gouda aged about 40 years,
S/o-Late Madan Gouda
 5. Chitra Gouda, aged about 68 years,
S/o- Late Karanath Gouda,
- All are of Vill-Lachuguda, Po-Kucheipadar,
P.s-Doraguda, Dist- Rayagada.

..... Petitioners.

-Versus-

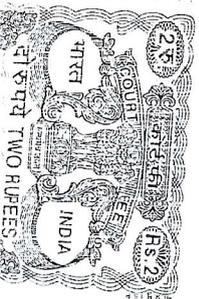
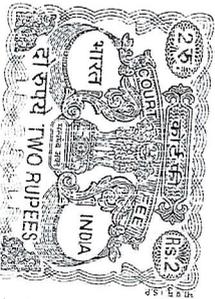
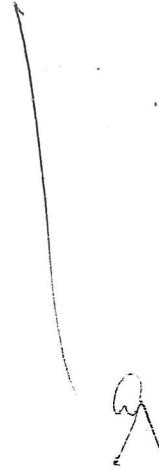
1. State of Orissa, represented through its Secretary to
Government of Orissa, Revenue Department,
Secretariat Building, Bhubaneswar, Dist- Khurda.
2. Revenue Divisional Commissioner (Southern Division),
Berhampur, At/P.o- Berhampur, Dist- Ganjam.
3. Collector, Rayagada, At/P.o/Dist- Rayagada.
4. Utkal Alumina International Ltd., represented
through its Chief Executive Officer, At/P.o/Dist-
Rayagada.
5. The Chairman State pollution Control Board &
Environmental Clearance, Orissa Bhubaneswar, Dist.
- Khurdha



Surendra Prasad Dhas
Advocate
NOTARY, CUTTACK

- 6. The Regional Officer, Pollution Control Board, Rayagada.
Dist.- Rayagada.

.....Opp.parties



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P (C) No. 24990 of 2022

Nanda Jhodia & Others

.....

Petitioners

Mr.S.K.Bhanjadeo, Advocate.

Vs.

State of Odisha & Others

.....

Opposite Parties

Mr. S.N.Nayak, ASC

CORAM:

DR. JUSTICE B.R. SARANGI

MR. JUSTICE BIRAJA PRASANNA SATAPATHY

ORDER

31.10.2022

Order No.

01.

This matter is taken up through hybrid mode.

2. Heard Mr. S.K.Bhanjadeo, learned counsel for Petitioners and Mr.S.N.Nayak, learned Addl. Standing Counsel for the State-Opposite Parties.

3. The present Writ Petition has been filed with the following prayer:-

“ Direct to the Opp Parties for taking steps to check the Sound Pollution, Dust Pollution, Air pollution, caused due to Conveyor belt, Red mud pond, Ash Pond, Road Mill, L.D.C. Mejh (Medium Junction House), as well as for the movement of heavy vehicles inside the village road, as deemed just and proper.

And further direct the opposite parties to take steps for shifting of the Conveyor belt, Red mud pond, Ash pond, Road Mill, L.D.C Mejh (Medium Junction House), as well as for the movement of heavy vehicles in the village road far away from the village Lachuguda Tahasil-Kashipur, Dist.Rayagada.

And otherwise direct the Opp.Parties to provide alternative housing accommodation and other rehabilitation faicities, in pursuant to the Orissa Resettlement and Rehabilitation Policy, 2006, for the acquisition of the major portion of the

Page 1 of 2

agricultural land of the petitioners as well as the villagers of the petitioners, i.e., village Lachugauda, Tahasil-Kashipur, Dist.Rayagada”.

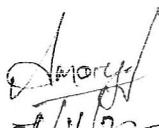
he petitioner therefore prays that this Hon'ble Court may graciously be pleased to admit this Writ Petition issue notice to opp. parties by considering the facts and grounds stated above a direction may be issued to the opp. parties directing them to release the arrear bill amount which is pending them to be released forthwith in favour of the petitioner for interest of justice”.

4. Learned counsel for the Petitioners submits that through highlighting their grievance, the Petitioners have filed representation at Annexure-5 to the Writ Petition, before the opposite party No.2 but till date nothing has been done in the matter. In such background, they pray that a direction be issued to opposite party No.2 to take a decision on the above noted petition within a specific time period.

5. Considering the submissions made and without expressing any opinion on the merits of the case, this Court directs opposite party No.2 to take a decision on the above noted petition in accordance with law and also taking into account the order under Annexure-6 within a period of one month from the date of production of certified copy of this order and communicate the result of such exercise to the petitioners.

6. With the aforesaid observation and direction, the Writ Petition stands disposed of.

Sd/- Dr. B.R. Sarangi, J
Sd/- B.P. Satapathy, J

Comp. by 
07/11/22



**OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No 287/A, 1st Lane, Kasturi Nagar, Rayagada,765001**

Letter No. 814

Registered Post

Date 17.03.2023

To

**Sri Kasti Turuk
S/o: Late Rama Turuk
At: Sunapur, PO: OMP Line
PS/Dist: Koraput- 764 021**

Sub: **Supply of Information under Right to Information Act- 2005 regarding**

- Ref: (i) Information charges received vide this office money receipt no. 1560 of Book No.16, dtd.15.03.2023
(ii) This Office Letter No. 804, dtd 15.03.2023
(iii) Your RTI application received by this office dt.27.02.2023 through PIO, Collectorate Rayagada

Sir,

This is in reference to your RTI Application requesting supply of **copy of enquiry report of the committee Headed by Sub-Collector, Rayagada on complaint petition of Nanda Jhodia & Others of village Lachhuguda regarding air, dust & sound pollution caused due to conveyor belt, red mud pond, ash pond, rod mill etc of Utkal Alumina International Ltd., Doraguda in connection with WP(C) No. 24990, conducted on 20.12.2022 & 31.12.2022.** The photocopies of the sought information are enclosed herewith as per the available information in this office. This is for your kind information.

Yours faithfully,

- Encl: (i) Photocopy of Enquiry Report dtd 20.12.2022
(ii) Photocopy of Enquiry Report dtd 31.12.2022

Dy. Env. Engineer & PIO

Memo No...../Dt.....

Copy forwarded to the PIO, Head Office, SPCB, Odisha, Bhubaneswar for kind information.

Dy. Env. Engineer & PIO

Memo No...../Dt.....

Copy forwarded to the PIO, Collectorate Rayagada for kind information with reference to his letter no. 248/XIX-112/2023-RTI, dtd 16.02.2023.

Dy. Env. Engineer & PIO

Tel: 06856-223073

Email: rospcb.rayagada@ospcboard.orgWebsite: www.ospcboard.org

OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA]
 Plot No 287/A, 1st Lane, Kasturi Nagar, Rayagada, 765001

Letter No. 4717

Date: 23.12.2022

Sri H N Nayak
 Addl Chief Env Scientist Cum
 Regional Officer

To

The Collector & District Magistrate
 Rayagada

Sub: Submission of enquiry report on complaint petition of Sri Nanda Jhodia & Others of village Lachhuguda Regarding Air, Dust & Sound Pollution caused due to Conveyor Belt, Red Mud Pond, Ash Pond, Rod Mill etc of Utkal Alumina International limited, Doraguda in connection with WP (C) No. 24990/2022 filed by Nanda Jhodia & Others- Reg..

Ref: Your letter no. 245/X-13/2022 dtd. 17.12.2022

Madam,

In inviting a reference to above, it is to intimate that the aforesaid complaint petition was made re-enquiry on 20.12.2022 by the joint committee with the chairmanship of Sub-Collector, Rayagada. The inspection report along with analysis report in connection with WP (C) No. 24990/2022 filed by Sri Nanda Jhodia & 04 other of Lachhuguda are enclosed herewith for kind information and necessary action.

Encl: As above

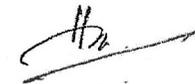
Yours faithfully,


 Regional Officer

Memo No. 4718

Date. 23.12.2022

Copy along with enquiry report and analysis reports forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.

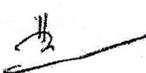

 Regional Officer

REPORT OF THE COMMITTEE HEADED BY SUB-COLLECTOR, RAYAGADA TO RE-EXAMINE THE POLLUTION HAZARDS CAUSED DUE TO RUNNING OF CONVEYOR BELT, RMP, ASH POND, ROD MILL, MEDIUM JUNCTION HOUSE AS WELL AS MOVEMENT OF VEHICLES ON THE VILLAGE ROAD BY M/S UAIL, DORAGUDA IN PURSUANCE TO THE ORDER OF THE COLLECTOR & DM, RAYAGADA VIDE ORDER NO. 245/X-13/2022, DTD 17.12.2022

As per the instruction of the RDC (SD), Berhampur in his Court on 15.12.2022 during hearing in connection with WP(C) No. 24990/2022 filed by Sri Nanda Jhodia & 04 others of Lachhuguda, a Committee was constituted by the Collector & DM, Rayagada vide Order No. 245/X-13/2022, dtd 17.12.2022 and the team comprising Sub-Collector, Rayagada (as Chairman of the Committee), Spl LAO, Rayagada (as Member), RO, SPCB, Rayagada (as Member), Tahasildar, Kashipur (as Member), RTO, Rayagada (as Member) to re-examine the pollution hazards caused due to running of Conveyor belt, RMP, Ash Pond, Rod Mill, Medium Junction House as well as movement of vehicles on the village road by M/s UAIL, Doraguda.

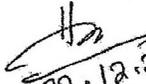
The above Team under the Chairmanship of Sub-Collector, Rayagada visited the alleged site on **20.12.2022** to verify the genuineness of the Complaint. The team first visited the site of **D-Bagirijhola** UP School at 2.30 PM on that day which is located just adjacent to the overhead long distance bauxite conveyor. As alleged by the School President & School Teachers, there is more nuisance of noise created while running of the belt conveyor. At the time of enquiry, the belt conveyor was not in operation, so noise monitoring could not be conducted by the SPCB.

Thereafter, the team proceeds to the **ash pond** site at 3.30 PM for enquiry. The ash pond is around 3 Km away from the Lachhuguda village. During visit, the team found that, ash slurry disposal of UAIL through pipeline was going on. Free Board of 1.5 m in the ash pond was found to be maintained as per SPCB condition. Dyke of ash pond was found to be in good condition and dyke slope was maintained through grass turfing. As alleged by the local villagers, there were mishaps with the cows & buffalos when they are coming to ash pond to drink water when they are thirsty. The villagers demanded for tight security in the ash pond area to avoid such mishaps. There were only 2 security personnel marching the entire ash pond area which is not adequate. **The industry shall deploy more numbers of security personnel with entry gate system at the ash pond area to prevent any unauthorized entry of human as well as animals. The team also suggests for deployment of mist cannon (mobile type) at the ash pond area for better dust suppression in the ash pond area during dry season.**



After that, team proceeds to **RMP (red mud pond) site** of the industry where dry disposal of red mud was found. There was dust deposition found over the leafs of trees inside the RMP area which reflects about non-utilizing of dust suppression measures like mobile water tanker, mist cannon. The internal road of RMP was also found to be slightly deteriorated which needs immediate maintenance to avoid any dust nuisance.

Thereafter, the team proceeds to **Medium Junction House area of long distance belt Conveyor** which is located near to village Lachhuguda. As alleged by the villagers of Lachhuguda, they are suffering a lot due to dust and noise created from the Belt conveyor and the junction house. At the time of enquiry, the belt conveyor was not in operation, so noise monitoring could not be conducted by the SPCB. It was reported by the maintenance team of the industry at 6.30PM on that day, that some major repairing work (i.e. Gear Box-2 High Speed D-Coupling Work) is going on with the Belt Conveyor and it will take more time to resume. The team interact with the villagers on various issues & their specific demand (i.e. Declare the Lachhuguda village as DP status) and the team wait up to night 10 PM till conveyor runs for the purpose of noise & dust monitoring. Only to assess the road dust emission, AAQ monitoring was conducted by the SPCB at 2 locations of the village Lachhuguda. **The Team suggested that, in the absence of running of belt conveyor, it is impossible to assess the actual dust load & noise in the village Lachhuguda due to impact of running of belt conveyor & junction house. So, the industry may please be directed to intimate a suitable date on running of the long distance conveyor, so Board shall conduct the AAQ monitoring to assess the dust load in the Lachhuguda village area.**


22/12/2022
Regional Officer
SPCB, Rayagada


22/12/22
Sub-Collector
Rayagada


22/12/2022
Spl Land Acquisition Officer
Rayagada


22/12/22
Tahasildar
Kashipur


22/12/22
Regional Transport
Officer
Rayagada

Tel: 06856-223073

Email: rospcb.rayagada@ospcbboard.orgWebsite: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA]
 Plot No 287/A, 1st Lane, Kasturi Nagar, Rayagada, 765001

Letter No. 120

Date: 06.01.2023

Sri H N Nayak
 Addl Chief Env Scientist Cum
 Regional Officer

To

The Collector & District Magistrate
 Rayagada

Sub: Regarding visit of the Committee constituted for re-examination of pollution hazards caused due to running of Conveyor belt, Red Mud Pond, Ash Pond, Rod Mill, LDC Mejh (Medium Junction House) as well as movement of heavy vehicles on the village road by M/s UAIL, Doraguda in connection with WP(C) No. 24990/2022 filed by Sri Nanda Jhodia & Others of Lachhuguda, Kashipur block-Reg.

Ref: Your letter no. 260/X-13/2022 dtd. 28.12.2022

Madam,

In inviting a reference to above, it is to intimate that the aforesaid complaint petition was made re-enquiry on 31.12.2022 by the joint committee with the chairmanship of Sub-Collector, Rayagada. The inspection reports along with analysis report in connection with WP (C) No. 24990/2022 filed by Sri Nanda Jhodia & 04 other of Lachhuguda are enclosed herewith for kind information and necessary action.

Encl: As above

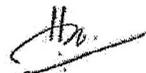
Yours faithfully,


 Regional Officer

Memo No. 121

Date. 06.01.2023

Copy along with enquiry report and analysis reports forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information and necessary action.


 Regional Officer

**OF THE COMMITTEE HEADED BY SUB-COLLECTOR, RAYAGADA ON COMPLAINT
OF SRI NANDA JHODIA & OTHERS OF VILLAGE LACHHUGUDA REGARDING AIR, DUST
& SOUND POLLUTION CAUSED DUE TO CONVEYOR BELT, RED MUD POND, ASH POND, ROD MILL
ETC OF UTKAL ALUMINA INTERNATIONAL LIMITED, DORAGUDA IN CONNECTION WITH WP(C)
NO. 24990/2022 FILED BY NANDA JHODIA & OTHERS**

As per the instruction of the RDC (SD), Berhampur in his Court on 15.12.2022 during hearing in connection with WP(C) No. 24990/2022 filed by Sri Nanda Jhodia & 04 others of Lachhuguda, a Committee was constituted by the Collector & DM, Rayagada vide Order No. 245/X-13/2022, dtd 17.12.2022 and the team comprising Sub-Collector, Rayagada (as Chairman of the Committee), Spl LAO, Rayagada (as Member), RO, SPCB, Rayagada (as Member), Tahasildar, Kashipur (as Member), RTO, Rayagada (as Member) have visited village Lachhuguda on 20.12.2022 for re-examination of pollution hazards caused due to running of Conveyor belt, Red Mud Pond, Ash Pond, Rod Mill, Medium Junction House etc as well as movement of vehicles on the village road by M/s UAIL, Doraguda. **But it was postponed due to non-running of the conveyor belt on that day for maintenance of the belt.**

In order to properly verify the pollution hazards at Lachhuguda village during operational condition of the belt conveyor, the Collector & DM, Rayagada has instructed the Committee vide letter memo no. 261/2022, dtd 28.12.2022 to re-visit & re-examine the issues as alleged in the presence of one responsible Technical Officer from the industry who will extend his necessary support / assistance to the committee during visit. The Collector & DM, Rayagada in her order to the Industry Authority vide letter no. 260/X-13/2022, dtd 28.12.2022 to ensure operation of conveyor belt during inspection for proper assessment of pollution load.

Accordingly, the Committee comprising Sub-Collector, Rayagada (as Chairman of the Committee), Spl LAO, Rayagada (as Member), RO, SPCB, Rayagada (as Member), Tahasildar, Kashipur (as Member), RTO, Rayagada with IIC, Tikiri proceeded for inspection on dtd 31.12.2022 to the alleged belt conveyor site of Utkal Alumina near Lachhuguda village along with scientific examination relating to air, dust and sound pollution conducted by the SPCB Laboratory team comprising of Asst .Env. Engineer, Sr. Scientific Assistant & Field Assistant in presence of villagers of Lachhuguda under Kashipur Block to verify the genuineness of the complaint. During enquiry to the alleged site, the following villagers of Lachhuguda were present at the alleged conveyor area site.

Villagers present during enquiry:

- Jalman Nayak, Villager of Lachhuguda
- Susanta Lohora, Villager of Lachhuguda
- Purna Chandra Gouda, Villager of Lachhuguda
- Govinda Gouda, Villager of Lachhuguda
- Nakula Gouda, Villager of Lachhuguda
- MakanaJhodia, Villager of Lachhuguda
- Ghana Lohora, Villager of Lachhuguda
- Dhanjaya Gouda, Villager of Lachhuguda
- Bhaskar Turuk

Industry Persons present during enquiry:

- Rasid Allam (Dy Manager), UAIL
- Ashok Panda (AGM), Site in Charge, UAIL

OBSERVATIONS:

- The alleged unit is an Alumina Refinery Unit i.e. M/s Utkal Alumina International Ltd (M/s UAIL) which is located at Doraguda, PO: Kucheipadar in the district of Rayagada.
- M/s UAIL comprises of two major facility i.e. (1) Alumina Refinery (Calcined Alumina):2.27 MTPA and (2) Co-Generation Thermal Power Plant (Coal Based) : 3x30 MW.
- The plant is having **valid CTO up to 31.03.2026** of SPCB, Odisha vide No 3890/IND-I-CON-6101 dtd.15.03.2022 for following products

1) Calcined Alumina	: 2.27 Million Tonne per Annum
2) Thermal Power	: 3x30 MW
- The industry has also obtained **Hazardous Waste Authorization** from OSPCB vide No. IND-IV-HW-931/9663, dtd14.07.2021 which is **valid upto 31.03.2026**.
- The Alumina Refinery Plant & Co-Generation Thermal Power Plant along with long Distance Bauxite Belt Conveyor of M/s UAIL were in operation on the day of enquiry.
- The **village Lachhuguda** is located at a distance about 2 Km away from the UAIL plant site and around 800 mtrs away from the RMP site. The intermediate junction house of the long distance Bauxite Conveyor (i.e. mines to refinery) exists at a distance about 40-50 mtrs away from Lachhuguda village.

- **VARIOUS IN-HOUSE MEASURES TAKEN BY THE INDUSTRY FOR CONTROL OF AIR POLLUTION INSIDE ITS PREMISES ARE SUCH AS:** The sources of air pollution of the plant are boilers, DG sets, calcination plant and fugitive emissions from Belt Conveyor & junction houses. Various air pollution control measures adopted in the unit are such as:

- a) Bauxite being conveyed from Baphlimali mines to plant Bauxite yard through 18.2 km Belt conveyor with single Transfer station & installed under hood cover. Other raw materials i.e. Lime, FO & LDO are being transported by Rail as informed.
- b) Water sprinkling systems have been provided at Bauxite conveyor transfer points & Bag Filter at Bauxite crusher House & at screens to control fugitive dust emissions.
- c) Greenbelt has been developed within plant premises, railway corridor, RMP & ash pond area.
- d) Industry has provided separate ESP (Single Pass, 4 Fields) at Calciner I, II & III followed by separate MS stack of height 136 m each to control PM emissions..
- e) Industry has provided separate ESP (Two Pass, 7 Fields in each pass) at CF Boiler I, II & III & connected with common RCC stack of height 150m.
- f) Industry has installed separate CEMS (Continuous Emission Monitoring System) at flue stacks of Coal Fired Boilers (PM, SO₂) & stacks of Calciners (PM). RT-DAS (Real Time Data Acquisition System) has been provided for data transmission to SPCB server. **(Online Monitoring Report downloaded from RTDAS is enclosed).**
- g) Industry has installed CAAQMS (Continuous Ambient Air Quality Monitoring System) with RT-DAS within its plant premises for monitoring of PM₁₀; PM_{2.5}, SO₂; NO₂& CO. **(Online Monitoring Report downloaded from RTDAS is enclosed).**
- h) Industry has provided Pneumatic conveying system at hoppers of ESPs of C F Boilers for collection of bottom ash and fly ash in silos. Bag filters provided at silos to control fugitive dust emissions.
- i) Major parts of internal roads of existing plant have been black topped/concreted. Fixed type water sprinklers in Power plant area & water Tankers are provided for dust suppression on road.
- j) The industry has provided mechanized sweep machine (1no) and mobile water tankers for dust suppression in plant area.
- k) The industry has installed dry fog system at Wagon Tripler & Transfer points & conveyed to coal stack yard through pipe conveyor. Bag Filters are provided at coal crusher House & screens for control of fugitive dust emission.

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- l) Wet Scrubber system has been provided in Lime handling Plant to control the fugitive dust emission.
- m) Alumina conveying is through Belt conveyer under covered hood from calciners to Silos. Alumina Silos are provided with Bag Filters to control fugitive emissions.
- n) The unit has provided water jet sprinklers for water spraying at the RMP area keep the red mud wet in the pond to prevent it from being air borne.
- o) The industry is utilizing Ash pond intermittently. Industry is also disposing ash for filling low laying area within plant premises. Water sprinkling through Tankers & few sprinklers is being carried out in dry ash disposal area for dust suppression.
- **VARIOUS IN-HOUSE MEASURES TAKEN BY THE INDUSTRY FOR CONTROL OF WATER POLLUTION INSIDE ITS PREMISES ARE SUCH AS:** The sources of water pollution of the industry are the ash pond, red mud pond, lime handling plant, cooling tower blow down, DM plant effluent and domestic waste water. Various water pollution control measures adopted in the unit are as follows:
 - a) For treatment of domestic effluent, the industry provided two STPs (Sewage Treatment Plant) of capacity 100 KLD (MBR technology) and 200 KLD (MBR technology) in its township Osapada & Nuapada respectively and one STP of capacity 140 KLD (Activated Sludge Process) at plant. The treated water of STPs of Townships is being reused for gardening and horticulture activities. The treated effluents from Plant STP get discharged to Guard pond.
 - b) For management of caustic effluent generated from the Alumina Refinery, Collection sumps with pumping systems are provided at respective Process area to collect & recycle caustic effluent.
 - c) Red mud slurry generated from the Alumina Refinery is processed with high Pressure Membrane Filtration Technology in Red Mud Filtration unit & Red mud in cake form get disposed off in RMP (Red Mud Pond) area by dry stacking.
 - d) Dykes & garland Drains have been provided around RMP (Red Mud Pond) and Ash Pond to prevent entry of runoff.
 - e) The RMP (Red Mud Pond) is being provided with HDPE liners to prevent seepage.
 - f) Industry has provided 3 nos & 02 nos piezometric well around RMP & Ash Pond respectively for Ground water monitoring.

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• **INDUSTRIAL SOLID WASTE MANAGEMENT OF THE UNIT**

- a) Industrial solid waste i.e. Red mud in cake form being disposed off in RMP by dry stacking.
- b) Ash being generated from the Power Plant get utilized for filling low laying area within plant premises, dyke raising of ash pond and partly supplied to brick manufacturing units.
- c) Maximum portion of the lime grits are being supplied to Brick Manufacturing and rest is disposed off in RMP.
- d) For disposal of canteen waste (i.e. bio-degradable), the industry has provided one Aerobic Composting Machine of 400 Kg capacity for its canteen located at Nuapada township.

AAQ MONITORING:

To assess the ambient air quality (AAQ) in Lachhuguda village during running of the Industry's Bauxite Conveyor which passes nearby the Lachhuguda village, AAQ monitoring was conducted at two different locations during inspection, such as, (i) Over the roof of house of Bhawani Gouda in Lachhuguda village, (ii) over the roof of house of Rameswar Gouda in Lachhuguda village. The analysis report of AAQ monitoring is enclosed for kind reference.

- It is revealed from the AAQ monitoring report that the Ambient Air Quality parameters w.r.t. SO₂ & NO_x for the two different locations are within the norm.
- It is revealed from the AAQ monitoring report that the Ambient Air Quality parameter w.r.t. PM₁₀ for the two different locations i.e. (i) Over the roof of house of Bhawani Gouda in Lachhuguda village, (ii) over the roof of house of Rameswar Gouda in Lachhuguda village are within the norm.
- During earlier monitoring by SPCB team on dtd 09.12.2022, Ambient Air Quality parameter w.r.t. PM₁₀ for the location within the village Lachhuguda was exceeded the prescribed norm that time. This exceedance in PM₁₀ value was due to non-functioning of dry fog system installed at medium junction house and Bauxite Conveyor passing near the Lachhuguda village.
- During further enquiry, on dtd 31.12.2022 the committee found that the raw material i.e. Bauxite conveyed from Mines to Doraguda Plant site through belt conveyor was in wet / moist condition resulting in less dust dispersion to outside. Apart from that the dry fog system for the purpose of dust suppression provided at the medium junction house transfer point for long distance conveyor was found to

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be functioning properly which further reduces the dust impact to outside. The proper functioning of dry fog system reflects that the industry has done proper maintenance on dry fog system to overcome such problem raised earlier.

WATER QUALITY MONITORING:

The ground water quality of the village Lachhuguda has been assessed to see the suitability of ground water for domestic applications. To assess the quality of water, Water samples from three tube wells (i.e. (i) Tube well near Gouda Street, (ii) Tube well near Jhodia Street & (iii) Tube well near Harijana Street) located in Lachhuguda village were collected. The analysis report is enclosed for reference.

As per the analysis report, the parameter w.r.t turbidity does not meet the prescribed norms of the Board. So it is not suitable for direct consumption as drinking water.

NOISE MONITORING:

- On the basis of complaint of villagers that they are suffering a lot from the noise created due to running of long conveyor (mines to plant) which is located very near to their village Lachhuguda, Laboratory Team of SPC Board, Rayagada has conducted the sound level monitoring at three different locations i.e. (i) Near House of Sudarshan Gouda within the village Lachhuguda adjacent to transfer point i.e. Medium Junction House of M/s UAIL, (ii) Near Jagyan Mandap within the village Lachhuguda, (iii) Within the village Lachhuguda (Centre). The analysis report of noise monitoring is enclosed for kind reference.
- It is revealed from the noise monitoring report that the noise reading (LeqdB(A)) taken within the village at all locations in day time during inspection found to be exceeded the prescribed norm.

CONCLUSION & RECOMMENDATION:

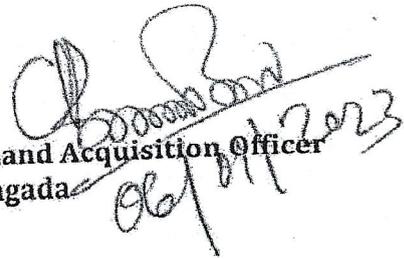
Though the industry has taken certain measures for pollution control, but for better environmental management the industry shall take immediate necessary steps on the following.

village Luchuguda. The industry shall also explore for installation of Dust Extraction System i.e. Bag filter / Dust suppression System like Ultrasonic Fogging System (as latest technology based) in the intermediate junction house area for effective dust control.

- The industry shall ensure the complete covering & enclosure of intermediate junction house and proper hood covering of Bauxite Conveyors to control of noise during operation of the unit.
- The unit shall proactively take suitable steps (i.e. concreting of the road passes along the village Lachhuguda, Regular water sprinkling along the said road and plantations) so that the Ambient Air Quality in the village area will be always maintained within the prescribed norm.
- Deep bore well with Overhead Tank facility & water supply system shall be provided to the villagers at the New Harijan Street & at the Gouda Street of the Lachhuguda village under CSR activities.


06.01.2023
Regional Officer
SPCB, Rayagada


Sub-Collector
Rayagada


Spl Land Acquisition Officer
Rayagada
06/01/2023


Tahasildar
Kashipur


Regional Transport
Officer, Rayagada
06/01/23

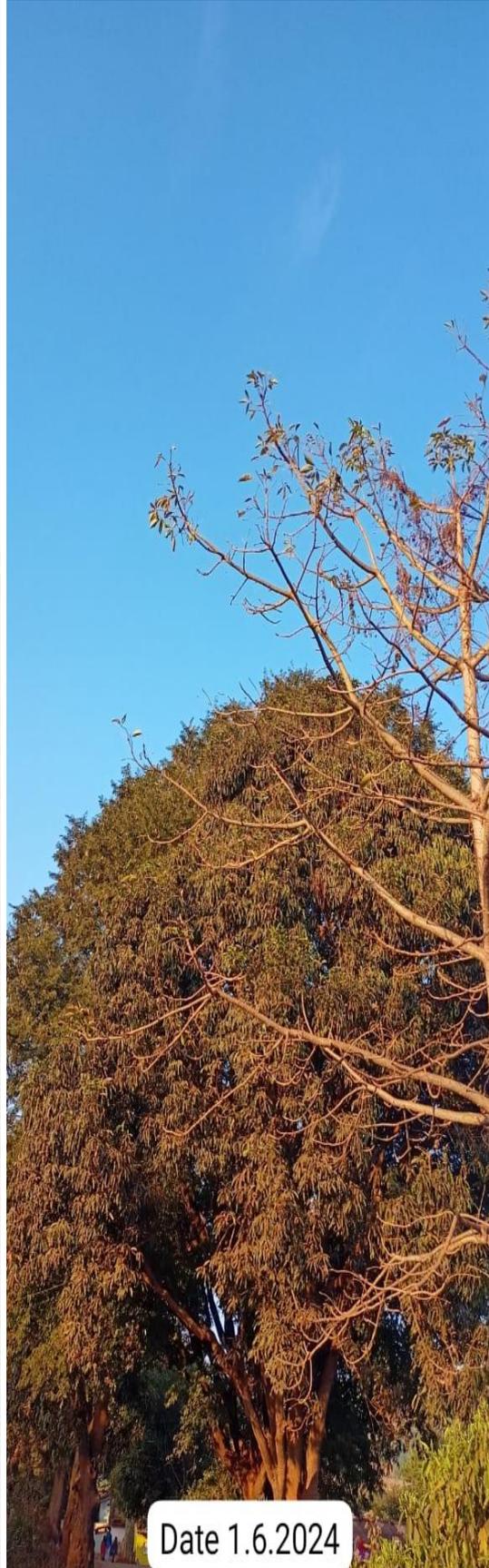
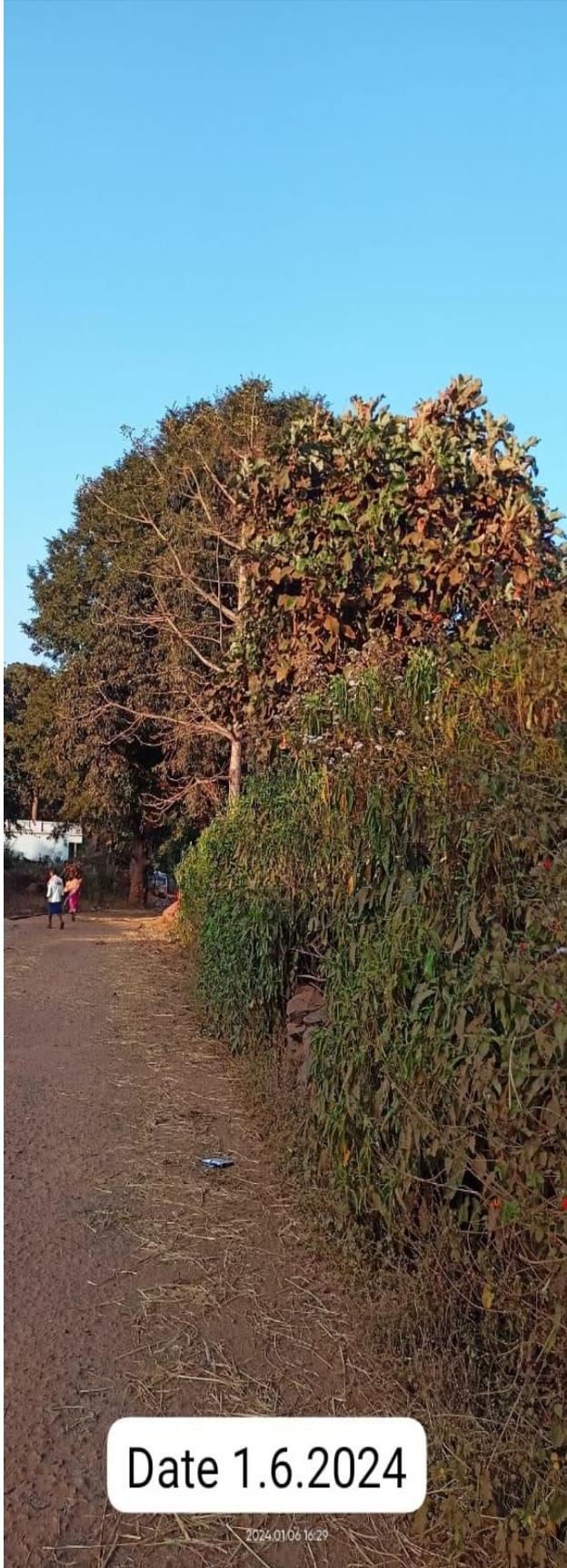
POLLUTION CAUSED DUE TO THE CONVEYER BELT

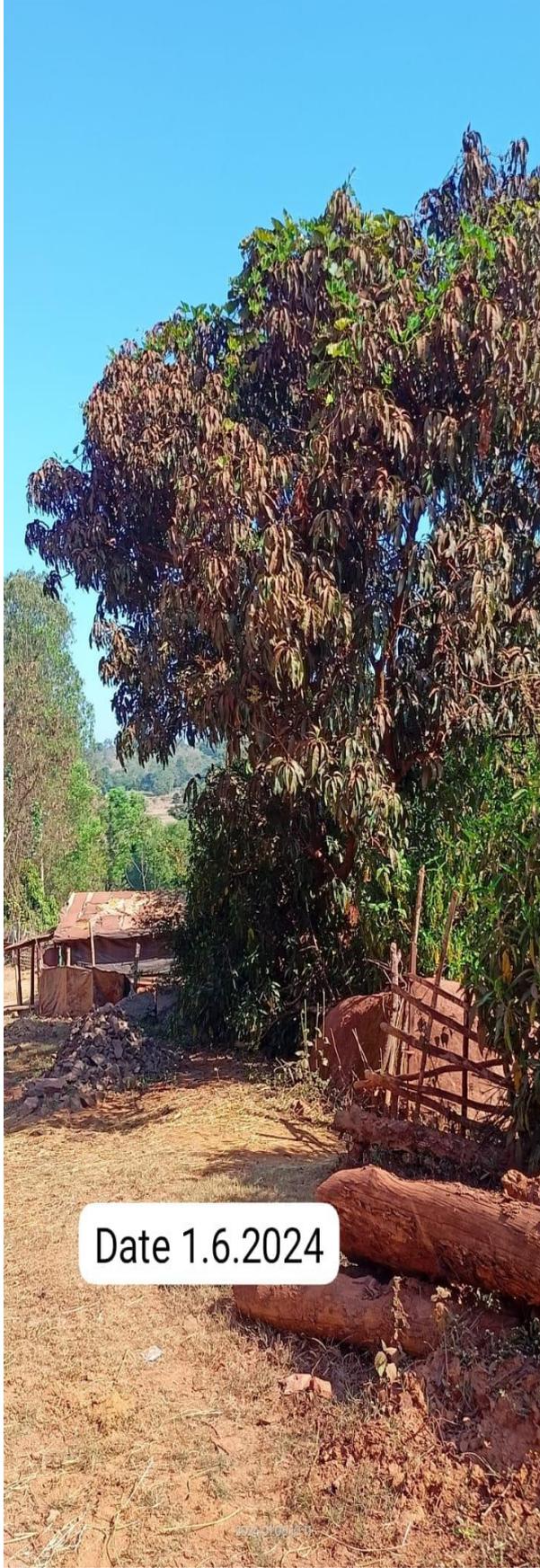
PHOTOGRAPH DATED 06/01/2024



FROM THE PHOTOGRAPHS IT IS CLEAR THAT THERE IS A THICK LAYER OF DUST IS EVERYWHERE







Date 1.6.2024



Date 1.6.2024

2024.01.06 16:28

F. No. J-11011/753/2007-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003
 E-mail: sharath.kr@gov.in
 Tel: 011-24695319

Dated: 25th June, 2018

To,

**Unit Head & President,
 M/s Utkal Alumina International Limited,
 J-6, JaidevVihar,
 Bhubenshwar – 751013,
 Odisha
 e-mail: n.nagesh@adityabirla.com**

Subject: Proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha – Environmental Clearance - Regarding.

Sir,

This has reference to your online application vide proposal no. IA/OR/IND/64028/2017 dated 15th January 2018 along with the copies of EIA/EMP seeking Environmental Clearance under the provisions of the EIA Notification, 2006, your letter dated 24th November, 2017, 21st February 2018, 9th March 2018, 10th April, 2018 and 16th April, 2018 for the above mentioned proposed project. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of EIA Notification, 2006 and the proposal is appraised at Central level.

Details of the project as per the submissions of the project proponent:

2.0 The application for EC of M/s Utkal Alumina International Ltd. located in Village - Doraguda, Tehsil - Kashipur, District - Rayagada, State - Odisha was initially received in the Ministry on 20.04.2017 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Expert Appraisal Committee (Industry) [EAC(I)] during its 18th meeting held on 3rd to 5th May, 2017 and prescribed ToRs to the project for undertaking detailed EIA study for obtaining environmental clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on 22.05.2017 vide Lr. No. F. No. J-11011/753/2007-IA-II(I).

3.0 The project of M/s Utkal Alumina International Ltd. located in Village - Doraguda, Tehsil - Kashipur, District - Rayagada, State - Odisha is for enhancement of production capacity of Alumina Refinery (from 1.5 to 3.0 MTPA) along with Cogeneration Power Plant (from 90 to 150 MW). The existing project was accorded environmental clearance vide letter

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

no. F. No. J-11011/753/2007-IA-II(I), dated 29.01.2008. The Status of compliance of earlier EC was obtained from Regional Office, Bhubaneswar vide letter no. 101-375/EPE dated 25.10.2017 and letter. no. 101-375/EPE/134, dated 15.01.2018 and 1st March 2018. The proposed capacity for different products for new site area as below:

Particulars	Existing Configuration	Post Expansion Final Configuration
Alumina Refinery (Calcined Alumina)	Line-I: 0.75 MTPA	Line-I: 1.0 MTPA
	Line-II: 0.75 MTPA	Line-II: 1.0 MTPA
		Line-III: 1.0 MTPA
Co-generation Power Plant	90 MW [3x30 MW]	150 MW [5 x 30MW]

4.0 The total land required for the project is 1069.51 ha, out of which 0 ha is an agricultural land, 800.784 ha is grazing land and 164.391 ha is others (164.391 ha Government Land). 104.335 ha of forest land is involved. The entire land has been acquired for the project. The Barha River passes through the project area. It has been reported that no water body/ water body exist around the project and modification/diversion in the existing natural drainage pattern at any stage has not been proposed.

5.0 The topography of the area is undulated and reported to lies between 19° 10' 31.5408" to 19° 12' 8.532" N Latitude and 83° 01' 19.65" to 83° 01' 57.1764" E Longitude in Survey of India topo sheet No. E44 F/4 at an elevation of 800m to 823m AMSL. The ground water table reported to ranges between 1.14 mbgl to 11.62 mbgl below the land surface during the post-monsoon season and 5.05 mbgl to 10.99 mbgl below the land surface during the pre-monsoon season. There will be no drawl of ground water.

6.0 No National Park/Wildlife Sanctuary/Biosphere Reserve/Tiger Reserve/Elephant Reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna. The approval w.r.t. the "Site Specific Conservation Plan & Wildlife Management Plan" is given at Annexure – 3.1 in EIA/EMP Report.

7.0 The Bayer's process for extraction of Alumina using the basic raw material (Bauxite, Caustic Soda, Lime, Furnace Oil and Coal) and the various processes involved (Bauxite crushing, Grinding, Predesilication, Digestion, Clarification, Mud washing, Security filtration, Hydrate classification, Seed filtration, Precipitation, Hydrate washing and Calcination to produce the Calcined alumina. Waste generated in Bayer's process is Red Mud, Lime Grit (From lime slaking) and Fly ash from the captive power plant.

8.0 The targeted production capacity of the Alumina refinery is 3.0 million TPA of Calcined Alumina. The ore for the plant would be procured from Captive Bauxite Mine (Baphlimali Bauxite Mine). The ore transportation will be done through Long Distance Conveyor.

9.0 The water requirement of the project is estimated as 20,000 m³/day, out of which 19,800 m³/day of fresh water requirement will be obtained from the San River. The permission for drawl of surface water is obtained from Department of Water Resources, Govt. of Odisha vide Lr. No. 3326/WR., Irr-II-WRC-154/2009, dated 11.02.2010.

10.0 The power requirement of the project is estimated as 150 MW, which will be obtained from the Co-generation Power Plant.

11.0 Baseline Environmental Studies were conducted during Pre-Monsoon season i.e. from March to May, 2017 Ambient air quality monitoring has been carried out at 11 locations
EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

during 01.03.2017 to 31.05.2017 and the data submitted indicated: PM₁₀ (42.1 to 73.2 µg/m³), PM_{2.5} (21.7 to 40.7 µg/m³), SO₂ (11.5 to 24.6 µg/m³) and NO_x (11.6 to 25.2 µg/m³). The results of the modeling study indicates that the maximum increase of GLC for the proposed project is 0.3075 µg/m³ (0.11394 µg/m³ w.r.t. Point Source Emission and 0.19356 µg/m³ w.r.t. Line Source Emission) µg/m³ with respect to the PM₁₀; 0.82689 µg/m³ (0.63333 µg/m³ w.r.t. Point Source Emission and 0.19356 µg/m³ w.r.t. Line Source Emission) with respect to the SO₂; 0.82689 µg/m³ (0.63333 µg/m³ w.r.t. Point Source Emission and 0.19356 µg/m³ w.r.t. Line Source Emission) µg/m³ with respect to the NO_x.

12.0 Ground water quality has been monitored in 8 locations in the study area and analysed. pH: 6.5 to 7.5, Total Hardness: <0.05 to 172 mg/l, Chlorides: 7.6 to 95 mg/l, Fluoride: 0.06 to 0.65 mg/l. Heavy metals are within the limits. Surface water samples were analysed from 10 locations. pH: 6.5 to 8.0; DO: 6.6 to 7.4 mg/l and BOD: 4.0 to 14.0 mg/l. COD from 19 to 81 mg/l.

13.0 Noise levels are in the range of 45.9 to 67.1 dB(A) for daytime and 40.0 to 61.8 dB(A) for night time.

14.0 It has been reported that there are no people in the core zone of the project. No/ R&R is involved. It has been envisaged that no families to be rehabilitated, which will be provided compensation and preference in the employment.

15.0 It has been reported that a total of 40,80,000 tons/m³ of waste will be generated due to the project and same will be dumped in the earmarked dump yard. It has been envisaged that an area of 353 ha will be developed as green belt around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.

16.0 It has been reported that the Consent to Operate from the Odisha State Pollution Control Board obtained vide Lr. No 5057/IND-I-CON-6101 dated 22.03.2016 and consent is valid up to 31.03.2021.

17.0 The Public hearing of the project was held on 15.11.2017 at village Baghrijholla, Tahsil- Kashipur in Rayagada district under the chairmanship of Project Director, DRDA, Rayagada for production of Alumina Refinery from 1.5 to 3.0 MTPA and CPP from 90 to 150 MW. The issues raised during public hearing inter alia, include Barrier around Red Mud Pond & Ash Pond for protection of human & animals; Prevention of Dust pollution caused by the industry; River water Pollution in Bada Nadi due to discharge from plant; Plantation over surrounding bare hills; employment and development of social infrastructure; etc.

18.0 An amount of Rs. 135.8 Crores (2.5% of Project cost of Rs. 5432.00 Crore) has been earmarked for Enterprise Social Commitment based on public hearing issues. The details of ESC proposed are as follows:

Sl. No	Enterprise Social Commitment Activities	Year 1 (FY18)	Year 2 (FY19)	Year 3 (FY20)	Year 4 (FY21)	Year 5 (FY22)	Year 6 (FY23)	Total
1	Education	8	705	550	298	100	75	1736
2	Health & Hygiene	500	114	20	146	183	355	1318
3	Village	86	399	296	571	682	800	2834

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

	Infrastructure							
4	Skill development	0	300	190	530	485	0	1505
5	Livelihood & Entrepreneurship	0	90	0	2390	2090	1640	6210
	Total	594	1608	1056	3935	3540	2870	13603

All figures above are in Rs Lakhs

DETAILED ENTERPRISE SOCIAL COMMITMENT (ESC)

Sl	Project	Village	Type of intervention	Budget (in lakhs)						Total
				FY18	FY19	FY20	FY21	FY22	FY23	
1	Construction of School building upto +2 Science.	Oshapada			700	540	220	20	20	1500
2	Infrastructure for Govt. Schools in the periphery	Upper Kampore	School boundary wall, Bore well with OHT, Providing Equipments	2			7	3	8	20
		Khotlapadar	School boundary wall, Providing Equipments				6	3	2	11
		Gokulmun da	School boundary wall, Providing Equipments	2				5	3	8
		Kucheipadar	School Painting, Playground development, Kitchen building, Providing equipments, solar lighting system	2	3	3	35	2	6	51
		G.Koral	Bore well with OHT, Boundary wall, Electricity, Providing equipments			2	6	3	4	15
		Kapuguda	School boundary wall					5	3	8
		Thutiber	Toilets & Hand basins, Providing equipments	2	2		3	6	4	17
		Oshapada	Rising height of School boundary wall, Providing equipments				2	4	2	8
		Tikiri	Protection wall in Girls High School						6	6
		Bilamal	School boundary wall, Providing equipments	2			2	5	3	12
	Makapadar	School boundary wall, Playground,			3	5	3	8	19	

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

			Providing Equipments							
		Ratachuan	School boundary wall, Providing Equipments			2	7	2	11	
		Jogiparitunda	School boundary wall, Providing Equipments			5	2	2	7	
		Dangasil	Solar lighting system				30			
		Dwimundi	School building, Providing equipments, School boundary wall			5	4	2	13	
Sub Total				8	5	10	78	80	55	236
3.	Construction of Hospital Building at Ushapada			100					100	
4	Hospital equipment's and assets for Utkal Hospital			350		30	30		440	
5	Provision of 4 ambulances									
		Tikiri			10				10	
		Dongasil				10			10	
		Kucheipadar				10			10	
		Chandragiri			10				10	
Sub					20	20			40	
Total					20	20			40	
6	Drinking water facility in the peripheral villages									
		Semiliguda	HandpumpTubewell, OHT with borewell	2.5				45	47.5	
		Tikiri	HandpumpTubewell, OHT with borewell	2.5			3	100	105.5	
		Ghuguput	HandpumpTubewell				3	4	7	
		Lacchuguda	OHT with borewell				40	3	43	
		Bhitarmuskuni	OHT with borewell		17		2		19	
		Doraguda	OHT with borewell			22		3	25	
		Kucheipadar	OHT with borewell			7	40	7	54	
		Gokulmun da	OHT with borewell			30			30	
		Makapadar	OHT with borewell				35		35	
		Ratachuan	OHT with borewell				30		30	
		RR Colony I	OHT with borewell	45	40				85	
		Dudighat	SwajalDhara,		7			9	16	

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

			Dugwells								
		Karli	SwajalDhara					15	15		
		Badlijhara n	SwajalDhara, Tubewell			9		3	12		
		Ghatiguda	SwajalDhara			12		2	14		
		Dwimundi	SwajalDhara			6		4	10		
		D.Koral	OHT with bore well					100	100		
Sub Total				50	64	0	86	153	295	648	
7	Community Toilet to facilitate SwachataAbhiyan at Nuapada, Tikiri and Kashipur	Nuapada			30					30	
		Tikliri					30			30	
		Kashipur							30	30	
Sub Total					30	0	30	0	30	90	
8	Creation of irrigation infrastructure in the peripheral villages		Check dam/ Irrigation Channel/ DBI etc.								
		Dwimundi	Water Harvesting Structure, Irrigation Channel		8	9	6	6	5	34	
		Bilamal	Dam, Irrigation Channel		9	7	5		4	25	
		Kodipari	Dam, Irrigation Channel		6	12	4	8	10	40	
		Gulmijhol a	Dam, Irrigation Channel		10		6		4	20	
		Tharli	Water Harvesting Structure, Irrigation Channel	4		5	3		4	16	
		Lundruko na	Dam, Irrigation Channel		7				5	12	
		G.Koral	Water Harvesting Structure, Irrigation Channel		4	4			6	14	
		Makapada r	Water Harvesting Structure, Irrigation Channel			9			7	16	
		Sanamatik ona	Dam, Irrigation Channel					12	6	18	
		Mailiguda	Dam, Irrigation Channel		7				8	15	
		Tikirapada	Irrigation Channel						6	6	
		Kucheipad ar	Irrigation Channel	6	7	4	8	5	4	34	
		Bariaguda	Irrigation Channel				4		3	7	
	Dongasil	Irrigation Channel		3		5		4	12		
	Tikiri	Irrigation Channel		13	14	6	5	5	43		
	TalaKamp ore	Irrigation Channel		4		3	5	6	18		
	Upper Kampore	Irrigation Channel			4		6	4	14		
	D.Koral	Irrigation Channel					8	5	13		
	Mundagao n	Irrigation Channel					4	6	10		
	Karli	Irrigation Channel					6	8	14		
	Dudukaba hal	Irrigation Channel					10	9	19		

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

		Lachhuguda	Irrigation Channel					8	7	15
		Ratachuan	Irrigation Channel					6	4	10
		Badlijhara n	Irrigation Channel					4	5	9
		Baliguda	Diversion Based Irrigation	5					2	
		Renganasil	Irrigation Channel					7	4	11
Sub Total				15	78	68	50	100	141	452
9	Construction of Community Centres in peripheral villages									
		D.Koral	Community Hall			15				15
		Bagrijhola	Community Hall				15			15
		Tikiri	Community Hall		30					30
		Gokulmun da	Community Hall						15	15
		Ratachuan	Community Hall				15			15
		Ushapada	Community Hall						15	15
		Bhitarmus kuni	Community Hall		15					15
		Hadiguda	Community Hall				15			15
		Lacchuguda	Community Hall				15			15
		G.Koral	Community Hall					15		15
		Kucheipadar	Community Hall				15			15
		Sorishapadar	Community Hall					15		15
		Kodipari	Community Hall					15		15
		Semiliguda	Community Hall						15	15
		Bariaguda	Community Hall					15		15
		Karli	Community Hall					15		15
		Dongasil	Community Hall						15	15
		Pandakapadar	Community Hall						15	15
		Sanamatikona	Community Hall						15	15
		Gulmijhola	Community Hall						15	15
Total				0	45	15	60	90	105	315
10	Setting up of Skill building centre (Mobile repairing, bike repairing, vermicomposting, mushroom cultivation, household equipment repairing, applique making, nursery raising, computer training, agricultural training, watch				200	190	530	485		1405

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

	repairing etc.)								
11	Lemon Grass promotion project	Bagrijhola , Andirakan ch, D.Koral, Paikupakh al, etc.		50	50	50	50	200	

19.0 The capital cost of the project is Rs 5432.00 Crores and the capital cost for environmental protection measures is proposed as Rs. 255.00 Crore. The annual recurring cost towards the environmental protection measures is proposed as Rs. 5.55 Crores. The employment generation from the proposed project/expansion is 375 direct employees and about 725 contractual workforces. The details of capital cost for environmental protection measures and annual recurring cost towards the environmental protection measures are as follows:

Sl. No.	Particulars	Rs. in Lakhs
I	AIR POLLUTION CONTROL	
1	Electrostatic precipitator	10000
2	Chimney	3000
3	Flue Gas Desulphurization System unit for boilers	2000
4	Dust Collector – Bag Filters	500
5	Water Sprayer (Stationary)	200
II	WATER POLLUTION CONTROL	
1	Domestic effluent treatment plant	100
2	Industrial ETP	200
3	Storm water drains, Caustic drain	1500
4	Caustic Pond/Guard Pond	300
5	Sewage System	100
6	Ash Pond/Red Mud Pond lining	3000
7	Sump Pit & Pumps	2000
III	NOISE POLLUTION CONTROL	200
IV	ENV. MONITORING AND LAB INSTRUMENTS	200
V	OCCUPATIONAL HEALTH & FIRE FIGHTING SYSTEM	
1	Occupational Health Equipment	100
2	Fire Fighting Equipment & Network System	1500
VI	GREEN BELT AND PLANTATION	500
VII	RAIN WATER HARVESTING	100
	GRAND TOTAL	25500

Recurring Annual Cost for Environmental Protection

Sl. No.	Particulars	Rs. in Lakhs
1	Air pollution control	50
2	Water pollution control	70
3	Noise pollution control	30
4	Environmental monitoring and management	80
6	Occupational health	150
7	Green belt & Plantation	100
8	Others (Environmental studies, expert advice etc.)	75
	TOTAL	555

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

20.0 Greenbelt will be developed in 353 Ha which is about 33% of the total acquired area. A 100-m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 3,00,000 saplings will be planted and nurtured in 353 hectares in 6 years.

21.0 The proponent has mentioned that there is court case (W.P.No. 5697 of 2007 in High Court of Odisha and No order/direction of the court as on today) and no violation under EIA Notification to the project or related activity.

22.0 The EIA/EMP has been prepared by EIA Consultant Organization M/s Kalyani Laboratories Pvt. Ltd. Accredited vide QCI/NABET Ref.:RAAC-137, dated 07.07.2017; Sl. No. 87 of the list in QCI Accreditation Register dated 5.01.2018.

23.0 The proposal was considered in the 28th Meeting of the Expert Appraisal Committee on Industry – 1 projects held during 5th- 7th February 2018; further considered in the 30th meeting of Expert Appraisal Committee held during 9th -10th April, 2018 and 31st meeting of EAC held during 7th to 9th May 2018. After detailed deliberations the committee recommended the instant proposal for environmental clearance with following Specific and General conditions.

24.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant Environmental Clearance for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha under the provisions of EIA Notification, 14th September, 2006, as amended, subject to strict compliance of the following Conditions:

- 01
1. The PP shall implement recommendations of the approved Site-Specific Conservation Plan & Wildlife Management Plan in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
 2. The red mud already generated from the existing plant shall be stored in the red mud pond lined with impervious clay prior to use to prevent leakage, designed as per the CPCB guidelines with proper leachate collection system. Ground water shall be monitored regularly all around the red mud disposal area and report submitted to the Regional Office of the Ministry. Proper care shall be taken to ensure no run off or seepage from the red mud disposal site to natural drainage. Plan shall be prepared and implemented for utilising the already generated red mud in a time bound manner.
 3. Water spraying on the red mud pond shall be arranged to prevent fine dust from being blown off the stack. Longer- term treatment of the red mud shall include reclamation of the mud ponds, neutralization, covering with topsoil, and planting with vegetation.
 4. Decanted water from red mud pond is collected in the Process Water Lake during the monsoon and the same water recycled back to the process through pumping arrangements.
 5. 100 % of the fly ash generated shall be utilised.

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

6. The company shall construct separate RCC drains for carrying storm water inside the plant.
7. The water drawl shall not exceed 20,000 m³/day (existing and the expansion project put together).
8. An amount of Rs Rs. 135.8 Crores (2.5% of Project cost of Rs. 5432.00 Crore) proposed towards Corporate Environmental Responsibility shall be utilized as capital expenditure in project mode. The project shall be completed in concurrence with the implementation of the expansion and estimated on the basis of Scheduled Rates.
9. Green belt shall be developed in 353 Ha equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
10. The Capital cost Rs. 255.00 Crore and annual recurring cost Rs. 5.55 Crores towards the environmental protection measures shall be earmarked separately. The funds so provided shall not be diverted for any other purpose.
11. Kitchen waste shall be composted or converted to biogas for further use.
12. The project proponent shall (Air Quality Monitoring):
 - a. install 24x7 continuous emission monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 742 (E) dated 30th August 1990 and thereafter amended vide G.S.R 46 (E) dated 3rd February 2006 (Aluminium); S.O. 3305 (E) dated 7th December 2015(Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - b. monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - c. Install system carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions;
 - d. submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring for calibrations of CEMS and manual monitoring of air quality /fugitive emission to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
13. The project proponent shall (Water Quality Monitoring):
 - a. install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 742 (E) dated 30th August 1990 and further amended vide G.S.R 46 (E) dated 3rd February 2006 (Aluminium); S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- b. monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories; and
- c. submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.

14. The project proponent shall (Air Pollution Control):

- a. ensure ambient air quality around the project site as prescribed under National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 (as amended from time to time)
- b. provide appropriate Air Pollution Control (APC) system for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- c. provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags;
- d. provide sufficient number of mobile or stationery vacuum cleaners to clean plant roads, shop floors, roofs regularly;
- e. ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation;
- f. provide covered sheds for raw materials like bauxite, coal, etc;
- g. recycle alumina dust collected in ESPs installed in calciner.

15. The project proponent shall (Water Pollution Control):

- a. adhere to 'zero liquid discharge';
- b. provide Sewage Treatment Plant for domestic wastewater; and
- c. provide garland drains and collection pits for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

16. The project proponent shall (Water Conservation):

- a. practice rainwater harvesting to maximum possible extent; and
- b. reduce water consumption in bauxite beneficiation and alumina refinery by concentrating the solids in the tailings;

17. The project proponent shall (Energy Conservation):

- a. provide waste heat recovery system (pre-heating of combustion air) at the flue gases.
- b. provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly; and

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

- c. Provide the project proponent for LED lights in their offices and residential areas.
18. Used refractories shall be recycled as far as possible.
 19. Oily scum and metallic sludge recovered from ETP shall be mixed, dried, and briquetted and reused.
 20. The project proponent shall prepare GHG emissions inventory and shall submit the programme for reduction of the same including carbon sequestration including plantation.
 21. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 22. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
 23. The project proponent shall adhere to the corporate environmental policy and system of the reporting of any infringements/ non-compliance of EC conditions at least once in a year to the Board of Directors and the copy of the board resolution shall be submitted to the MoEF&CC as a part of six-monthly report.
 24. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses.
 25. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
 26. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Aluminium Industry shall be implemented.
 27. A dedicated environmental cell with qualified personnel shall be established. The head of the environment cell shall report directly to the head of the organization.
 28. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 29. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 30. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 31. The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
 32. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) during day time and 70 dB(A) during night time.
 33. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

34. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.

35. The project proponent shall (Post-EC Monitoring):

- a. send a copy of environmental clearance letter to the heads of Local Bodies, Panchayat, Municipal bodies and relevant offices of the Government;
- b. put on the clearance letter on the web site of the company for access to the public.
- c. inform the public through advertisement within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>.
- d. upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same periodically;
- e. monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company;
- f. submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB;
- g. submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company;
- h. inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

25.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

26.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

27.0 The PP shall abide by all the commitments and recommendations made in the EIA/EMP report and that during their presentation to the EAC. The commitment made by the project proponent to the issue raised during Public Hearing shall be implemented by the proponent

28.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

EC for the proposed enhancement of production capacity of Alumina Refinery (1.5 MTPA to 3.0 MTPA) along with Cogeneration Power Plant (90 MW to 150 MW) by M/s Utkal Alumina International Limited at village Doraguda, Tehsil Kashipur, District Rayagada, Odisha

29.0 This EC is issued in supersession of the earlier EC vide F. No. J-11011/753/2007-IA-II(I), dated 29.01.2008.

30.0 This EC is subject to the out come of the court case in W.P.No. 5697 of 2007 (Prafulla Samantray Vs Union of India & Others) before High Court of Odisha.

31.0 Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of competent Authority.


(Sharath Kumar Pallerla)
Scientist 'F' / Director

Copy to:-

1. **The Secretary**, Department of Environment, Government of Odisha, Secretariat, Bhubaneswar.
2. **The Additional Principal Chief Conservator of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (EZ), A/3, Chandersekharpur, Bhubaneswar – 751023.
3. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. **The Chairman**, Odisha State Pollution Control Board, Parivesh Bhawan, A/118 Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
5. **The Member Secretary**, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
6. **The District Collector**, Rayagada, Odisha.
7. **Guard File / Record file / Monitoring file.**
8. **MOEF&CC Website.**


(Sharath Kumar Pallerla)
Scientist 'F'/Director



CONSENT ORDER
M/S UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909, Fax: 2562822, 2560955 E-mail: garibesh1@ospboard.org, Website: www.ospboard.org

CONSENT ORDER

No. 15728 /

IND-I-CON- 6101

Dt. 06.10.2023 /

CONSENT ORDER NO. 2783.

Sub : Consent for discharge of sewage and trade effluent under Section 25/26 of Water (PCP) Act, 1974 and emission under Section 21 of Air (PCP) Act, 1981 for operation of the plant.

Ref : Your online application ID No. 5110887, Dtd.02-09-2023 and online reply dated 05-10-2023.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to;

Name of the Industry: M/s Utkal Alumina International Ltd. (Alumina Refinery)

Name of the Occupier & Designation: Sri Surya Kanta Mishra, Unit Head

Address: At: Doraquda, PO: Kucheipadar-765 015, Dist: Rayagada, Odisha

This consent order supersedes the earlier consent order issued vide Board's Letter No.13836, dtd.31.08.2023.

Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Calcined Alumina	2.67 Million Tonne per Annum
2.	Thermal Power	3 x 30 MW

This consent order is valid for the period upto 31.03.2026.

This consent order is valid for the specified outlets, discharge quantity and quality of effluents (ii) quantity of emission and its quality, specified chimney / stack (iii) quantity of solid waste and its disposal as specified below.

This consent is granted subject to the General and Special Conditions stipulated below:



CONSENT ORDER
M/S UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

A. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard (mg/l) except pH				
				pH	TSS	BOD	O&G	COD
01	Ash Pond effluent	To be recycled	1,665 KLD	No Discharge				
02	Red mud pond effluent	To be recycled	6,071 KLD	No Discharge				
03	Outlet of STPs (STP-I:140 KLD, STP-II:200 KLD & STP-III:100 KLD)	Used for greenbelt & horticultural purpose	-	5.5-9.0	100	30	10	250
04	Boiler blow down	Discharged to guard pond after treatment	-	SS (mg/l)-100	O&G (mg/l)-20	Copper (Total) (mg/l)-1.0	Iron (Total) (mg/l)-1.0	-
05	Cooling Tower blow down	Discharged to guard pond after treatment	-	Free available Chlorine (mg/l)-0.5	Zinc (mg/l)-1.0	Chromium (Total) (mg/l)-0.2	Phosphate (mg/l)-5.0	-
06	DM Plant effluent	Discharged to guard pond after treatment	-	5.5-9.0	100 mg/l	-	-	-
07	Storm water and washout of caustic area	Discharged to caustic pond	-	Standard as per Annexure -I				
08	Storm water from other area	Discharged to guard pond	-	Standard as per Annexure -I				



CONSENT ORDER
M/S UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

B. Emission permitted through the following stack subject to the prescribed standard

(I)

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission (m ³ /hr)	Prescribed Standard		
				PM (mg/Nm ³)	SO ₂	NO _x
1	Stacks attached to boiler 1, 2 & 3	150 (each)	4,85,573	100	-	-
2	Stack attached to Calciner-I	136	3,54,500	50	-	-
3	Stack attached to Calciner-II	136	3,54,500	50	-	-
4	Stack attached to Calciner-III	136	3,61,000	50	-	-
5	Stack attached to Bag filters (3 Nos.)	30	-	50	-	-

(II)

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission (m ³ /hr)	Prescribed Standard			
				NO _x (mg/ Nm ³)	CO (mg/ Nm ³)	PM (mg/ Nm ³)	NMHC (mg/ Nm ³)
1	DG set (5 MVA)	As Special Condition No.47	--	710	150	75	100

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
01.	Fly ash	1,424	-	-	-	Disposed off in Ash Pond by HCSD System and any other utilization
02.	Red mud	9,470	-	-	-	Disposed off in Red Mud Pond by HCSD System and any other utilization
03	Lime grit	74	-	-	-	Supply to brick manufacturing units and disposed of in Red Mud Pond



CONSENT ORDER
M/S. UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

D. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground for liable to review/variation/revocation of the consent order under section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The occupier would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order without any negligence on his/her part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
12. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
13. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
15. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed impervious.
16. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
17. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
18. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the occupier must adopt alternate satisfactory treatment and disposal measures.
19. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
20. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
21. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Acts or Rules made therein.
22. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.



CONSENT ORDER

M/S. UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

23. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 24. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 25. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner so as to meet the standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 26. In case of episodal discharge/emissions the occupier shall take immediate action to bring down the emission within the limits prescribed by the Board and stop the operation of the plant if required. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 27. The applicant shall keep the premises and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 28. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned shall be reported to the Headquarters and Regional Office of the Board by E-mail within 2 hours of its occurrence.
 29. The occupier has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 30. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the shall be disposed off scientifically to the satisfaction of the Board.
 31. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 32. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 33. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 34. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 35. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 36. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 37. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 38. In case the consent fee is revised during this period, the occupier shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 39. The occupier shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board and conditions stipulated in Environmental Clearances issued by MoEF&CC, Govt. of India.
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M/S UTKAL ALUMINA INTERNATIONAL LTD. (ALUMINA REFINERY)

E. SPECIAL CONDITIONS:

1. The unit shall effectively operate and maintain ESPs connected to boilers of Captive Power Plant (CPP) and Alumina Calciner so as to meet the Particulate Matter (PM) emission norm specified at Section-B of this order.
 2. Air pollution control equipment such as ESP and ancillary equipment shall be retrofitted to achieve emission standard of particulate matter (PM), Sulphur Dioxide (SO₂) and Oxides of Nitrogen (NO_x) 50 mg/Nm³, 600 mg/Nm³ and 450 mg/Nm³ respectively. The unit shall have provision of one spare field in ESP and if more than one field of ESP fails, then the plant shall trip automatically through an interlocking system. A proposal to this effected shall be submitted within a month.
 3. The dust extraction and suppression systems in bauxite, lime, coal and alumina handling areas and railway siding shall be maintained and operated properly for control of fugitive dust emission.
 4. The unit shall provide bag filter of adequate capacity to control fugitive emission in the bauxite crushing unit, grinding unit and coal crusher and coal bunker.
 5. The industry shall explore the possibility to install XRS coal pulveriser (suction based) to minimize fugitive dust emission in coal grinding area in boiler house.
 6. The unit shall take all preventive steps to operate all the installed dust suppression / extraction system so that the ambient air quality inside the factory premises shall conform to the National Ambient Air Quality standard.
 7. All the internal and approach roads shall be blacktopped / concreted expeditiously to control fugitive emission.
 8. Mobile tankers shall be provided to sprinkle water on roads and other dust generating points.
 9. Good housekeeping practices shall be followed to improve the work environment. All roads and shop floors shall be cleaned regularly. The industry shall deploy mechanized road sweeping system for cleaning internal roads.
 10. Bauxite shall be transported through tippers and covered conveyor with appropriate air pollution control measure at transfer points to control fugitive emission.
 11. Separate energy meter shall be installed for all the pollution control equipments and the records shall be maintained for verification of the Board from time to time.
 12. Pneumatic conveyor system shall be provided as dust collection system for ESP dust. Silos shall be provided for collection of bottom ash and fly ash. Conveyor belt shall be closed and bag filter shall be provided at transfer points of conveyor system to control fugitive emission.
 13. Online continuous monitoring system with recording facilities shall be installed at stacks of different units for various critical pollutants and shall be hooked to SPCB server for real time data recording.
 14. At least 4 continuous ambient air quality monitoring stations around the industry shall be set up to monitor PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other important parameters (as given in annexure) within at least to the distance in down wind direction and where maximum ground level concentration is anticipated.
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15. The industry shall ensure proper calibration, functioning, connectivity and real time data transmission of all CEMS and CAAQMS to SPCB and CPCB server. A status report to this effect shall be submitted within 7 days from the date of issue of this consent order.
 16. Air pollution control devices shall be maintained properly. Fabric bags and cages in bag house shall be checked regularly and replaced whenever required. Adequate availability of spares shall be ensured for immediate replacement.
 17. Desulphurization of flue gas at thermal power plant if and when asked for shall be adopted by the industry. Therefore, in future, for such installation adequate space shall be earmarked at the installation stage.
 18. The industry shall provide fixed water sprinkling arrangement to prevent fugitive emission at dry surface of ash and red mud disposal area.
 19. A part of ash generated shall also be utilized for filling of low-lying areas within the plant premises and township area and shall also be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry of Environment and Forest, Govt. of India.
 20. Massive plantation programme shall be taken up and thick green belt shall be developed with native species.
 21. There shall be no discharge of process effluent to outside the plant premises. Extensive measures shall be undertaken for effective collection of water, its treatment, reuse and recycling. The domestic wastewater from canteen, colony and other sources shall be treated in the Sewage Treatment Plant (STP) and treated wastewater conforming to the standard shall be reused for green belt development.
 22. The industry shall adopt High Concentration Slurry Disposal (HCSD) System for disposal of bottom ash, fly ash & red mud. Measures shall be taken to strengthen the embankments in order to provide greater safety and stability. Decanted water from the ash pond and red mud pond shall be completely recirculated and there shall not be any discharge.
 23. Both guard pond and caustic pond shall be constructed by providing HDPE lining of thickness 1.5 mm in order to prevent ground water contamination.
 24. Caustic level in red mud is about 10 gpl. The industry shall take precautionary measures to prevent seepage/ leakage and overflow of caustic level from red mud pond and pipeline to avoid contamination of nearby water bodies.
 25. In case of any ground water contamination observed in and around Alumina Refinery and red mud pond, the industry shall remediate the same.
 26. The Ground Water quality shall be monitored quarterly around the red mud and ash ponds by providing piezometric holes and the analysis report shall be submitted to the Board.
 27. The industry may increase the height of the ash pond and red mud pond by proper design, carrying out safety and stability of ponds and after obtaining necessary clearance from competent authorities.
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28. A minimum free board of 1.5 m shall be kept to prevent any chances of overtopping of the dyke of red mud pond, even during rainy season.
29. The internal and external slopes of the dykes with stone rip rap, turfing, etc. shall be adequately protected to take care of erosion due to wave action, rain cuts.
30. The surface run-off from ash pond area during monsoon shall be properly treated to meet prescribed standard for in-land surface water. Regular inspection of the dykes shall be carried out with respect to :
 - Presence of cracks, rat holes, etc.,
 - Any sign of foundation having sink holes, etc.,
 - Developments of any wet area or seepage and flow on the embankment slope or on the foundation surface near the toe of the dyke.
31. The overflow from the ash pond and red mud pond if any or seepage water if any shall be completely recycled and in no case shall be allowed to be discharged to outside and nearby Bad river and San River. The collection facility shall be developed for surface run off from ash pond during rain and the same shall be recycled after treatment.
32. The cooling water systems shall be closed type. The tower blow down shall be reused for service water/fire water / dust suppression / ash moistening / green belt development to the maximum extent possible.
33. Effluent from workshop shall be treated in oil & grease trap cum sedimentation tank and shall be reused.
34. Continuous online monitoring system both in the storm water drain and effluent drain at the appropriate place should be installed.
35. There shall not be any dumping of alkaline sludge near storm water drains or garland drains of red mud pond to prevent contamination of run off during monsoon. All the surface runoff generated from plant facilities shall be collected in a centralized collection system and the settled water may be discharged only during monsoon or heavy rains after ensuring adherence to specified standards prescribed for inland surface water. The storm water drains shall be maintained separately so that it does not mix up with effluent drains.
36. The industry shall explore the avenue to achieve 50% utilization of red mud in 5 years i.e. progressively @10% per year.
37. The wastewater generated from leakages, blow downs and DM plant shall be treated individually and stored in the guard pond for utilization for plantation, dust suppression ash handling and green belt purpose inside the factory premises. Lining shall be provided in guard pond to prevent any seepage into ground to avoid ground water contamination.
38. Oil catch pits / skimmer shall be provided in oil handling area of power plant for collection of spillage.
39. Separate water meters with necessary pipe line for assessing the quantity of water used for each of the purposes mentioned as : a) industrial cooling, b) boiler feed, c) domestic purpose d) process shall be installed.



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40. A garland drain around the red mud pond shall be provided. Under no circumstances, garland drain water should be contaminated with wastewater of red mud pond.
 41. A garland drain of adequate size shall be constructed around the refinery plant outside the boundary wall so that rainwater from the hill slope can be prevented from entering the refinery premises.
 42. Slope stability of dry red mud stack shall be monitored by adopting appropriate methods in consultation with any Institute of repute.
 43. The unit shall have valid authorization under Hazardous Waste Management, Transboundary Movement Rules, 2016 and as amended thereof and shall comply with all the conditions thereof.
 44. The industry shall prepare an onsite and offsite emergency and management plan and get it approved by the competent authority and copies of the same shall be submitted to the Board.
 45. The recovered vanadium if any shall be stored in a covered area before it is sold to outside parties.
 46. The maximum permissible sound pressure level for DG set shall be 75 dB(A) at 1 meter from enclosure surface.
 47. The height of the stack connected to DG sets shall conform to the following:
 - i) $14Q^{0.3}$, Q = Total SO₂ emission from the plant in kg/hr.
 - ii) Height needed for combined capacity of all installed DG sets put together and should be more than the highest building height.
 - iii) Minimum 6m. above the building where generator set is installed.
 - iv) 30 m.
 48. Lube oil from diesel generator shall be disposed to authorized waste oil recycler.
 49. The stack emission quality shall be monitored through authorized agency who are authorized in the E(P) Rule, 1986 to carry out certification of the DG sets and report shall be submitted on annual basis. The monitoring method shall be done in accordance to the provision recommended in the E(P) Rule, 1986.
 50. A separate Environmental Management Cell with adequate laboratory facility and suitably qualified people shall be set up to carry out various functions related to environment management
 51. The industry shall abide by the provisions of Environment (Protection) Act, 1986 and Rules framed thereunder.
 52. An action plan with time limit for installation of red mud filtration shall be submitted by the industry.
 53. Periodical progress status shall be submitted for the following jobs:
 - i) The surface run-off management facility of the factory premises shall be revisited to provide site specific settling ponds / guard ponds as per the contour of the premises.
 - ii) A settling pond shall be provided to collect the runoff water during rain, near to chicken neck bridge towards power plant near to Conveyor 5A, in order to
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prevent direct discharge of runoff water to the adjacent nallah crossing the factory premises.

- iii) As the noise level is monitored to be exceeding the prescribed standard for residential area on day time, action shall be taken to reduce the noise level from the process plant in the vicinity.
54. Environmental statement shall be submitted in the prescribed format every year to the Board.
55. This consent to operate is granted subject to outcome of court case in W.P. No. 5697 of 2007 pending in the Hon'ble High Court of Odisha.
56. The unit shall not disturb the streams flowing adjacent to it and flowing within the plant premises.

To

The Unit Head,
M/s Utkal Alumina International Ltd. (Alumina Refinery),
At: Doraguda, PO: Kucheipadar,
Dist: Rayagada-765015

Chh
22/10/23

CHIEF ENV. ENGINEER (M)
STATE POLLUTION CONTROL BOARD, ODISHA

Memo No. _____ /Dt. _____ /

Copy forwarded to :

- i) Regional Officer, SPC Board, Rayagada. He is requested to conduct AAQ, wastewater and ambient noise level monitoring once the unit commences commercial production for the expansion project.
- ii) District Collector, Rayagada
- iii) D.F.O., Rayagada
- iv) CESS, Central Laboratory, SPC Board, Bhubaneswar
- v) ACEE, H.S.M. Cell (Head Office)
- vi) Consent Register

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ADDL. CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA



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Annexure-I

**GENERAL STANDARDS FOR DISCHARGE OF
ENVIRONMENTAL POLLUTANTS PART – A : EFFLUENTS**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/ Odourless as far as practicable	--	See 6 of Annex-I	See 6 of Annex-I
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	--	--	--
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	--	--	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	--	--	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	--	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	--	--	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	--	--	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	--	0.001
16.	Lead (as pb) mg/l max.	0.1	1.0	--	2.0



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Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
17.	Cadmium (as Cd) mg/l max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	--	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	--	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	--	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	--	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	--	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	--	--	--
27.	Sulphide (as S) mg/l max.	2.0	--	--	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	--	5.0
29.	Radioactive materials				
	a. Alpha emitter micro curie/ml.	10 ⁷	10 ⁷	10 ⁸	10 ⁷
	b. Beta emitter micro curie/ml.	10 ⁸	10 ⁸	10 ⁷	10 ⁸
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	--	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l



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NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, mg/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), mg/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), mg/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days.

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. of 2023

NANDA JHODIA & OTHERS

APPLICANTS

Versus

State of Odisha and Others

Respondents

KNOW ALL to whom these present shall come , Nanda Jhodia, S/o Lokanath Jhodia, Aged about 55years At:- Lachhuguda, Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha Susanta Gouda, S/o Lokanath Gouda, Aged about 32 years At:- Lachhuguda, Po- Kucheipadar, PS- Doraguda, Dist- Rayagada Odisha the above named APPLICANTS do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani, Advocates, Plot— 2132/4814, Nageswartangi, Bhubaneswar, 751002, Enrolment No O-785/07, Email: sankarprasadpani@gmail.com, Mob-9437279278**, and Ashutosh Padhy, Enrolment no O-1018/23

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 23rd day of JAN 2023. Accepted subject to the terms of fees.

Sankar Prasad Pani
Advocate
A. Padhy

Sankar Prasad Pani
Client

Susanta Gouda
Client